

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 11/82-ALC4/2012 MEETING DATE : 19.06.2012

The Meeting No. 11/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 19.06.2012 under the Chairmanship of Shri N.P.S Monga, in Room No.4, Udyog Bhawan, New Delhi..

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri R.C. Meena, Dy. Director General of Foreign Trade
4. Pramod Bharti, Asstt. Director, DC(MSME)

Case No.B 131	M/s. Ranbaxy Laboratories Ltd. New Delhi
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00631/AM12/DES III
Meeting Date:19.06.2012	RA F.No.05/24/040/00093/AM12
Advance licence No. & date	0510293830 dated 17.06.2011
Decision: Committee considered the case as per agenda and in consultation with technical authority present in meeting, decided to amend the Export product from "Cilastatin Sodium/Acid" to "Cilastatin Sodium Sterile" without any other change in the earlier decision of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No.B 132	M/s. Ranbaxy Laboratories Ltd. New Delhi
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00965/AM12/DES III
Meeting Date:19.06.2012	RA F.No.05/24/040/00205/AM12
Advance licence No. & date	0510303164 dated 20.09.2011
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description in the Export product to be read as "Valacyclovir Hydrochloride and Valacyclovir tablets" without any other change in the earlier decision of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No.B 133	M/s. Ranbaxy Laboratories Ltd. New Delhi
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01023/AM12/DES III
Meeting Date:19.06.2012	RA F.No.05/24/040/00267/AM12
Advance licence No. & date	0510308239 dated 17.11.2011
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend in the description of Export product to be read as "Valacyclovir tablets" without any other change in the earlier decision of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No.B 134	M/s. Nifty Labs Ltd., Hyderabad
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01801/AM12/DES III
Meeting Date:19.06.2012	RA F.No.09/24/040/00588/AM11
Advance licence No. & date	0910046079 dated 25.03.2011
Decision: Committee considered the case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of Export product from "Rabeprazole" to Rabeprazole Sodium" without any other change in the earlier decision of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No.B 135	M/s. New Alliance Dye Chem Pvt. Ltd. Mumbai
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00440/AM12/DES III
Meeting Date:19.06.2012	RA F.No.05/24/040/00093/AM12
Advance licence No. & date	0310638201 dated 23.05.2012
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 136	M/s. Ascent Finechem Pvt. Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01206/AM12/DES III
Meeting Date:19.06.2012	RA F.No.08/24/040/00243/AM12
Advance licence No. & date	0810107956 dated 19.01.2012
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 137	M/s. Alkaloids Corporation, Kolkata
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01432/AM12/DES III
Meeting Date:19.06.2012	RA F.No.05/24/040/00093/AM12
Advance licence No. & date	0310638201 dated 23.05.2012
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 138	M/s. Rossari Biotech Ltd., Mumbai
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01268/AM12/DES III
Meeting Date:19.06.2012	RA F.No.03/94/040/00911/AM12
Advance licence No. & date	0310680801 dated 08.02.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to allow for import of "HDPE Granules" as per packing policy without any other change in the earlier decision of NC. RA concerned may take further necessary action as per above decision of NC.	

Case No.B 139	M/s. Filtra Catalysts & Chemicals Ltd.
Norms Committee Meeting No.11&12/AM13	F.Nos. 01/82/050/01311/AM12/DES III 01/82/050/01370/AM12 DES-III
Meeting Date:19.06.2012	RA F.No.03/94/040/01040/AM12 03/94/040/01069/AM12
Advance licence No. & date	0310683021 dated 22.02.2012 0310683953 dated 29.02.2012
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to maintain the earlier decision of NC taken in its meeting No. 1/82 dated 03.04.2012 as there is no justification for enhancement . RA concerned may take further necessary action as per above decision of NC.	

Case No.B 140	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01481/AM07/DES III 01/82/050/01710/AM07/DES III
Meeting Date:19.06.2012	RA F.No.05/24/040/00782/AM07 05/24/040/00972/AM07
Advance licence No. & date	0510196612 dated 21.02.2007
Decision: Committee considered the case as per agenda and in consultation with technical authority present in meeting, decided to call the firm for Personal Hearing on 17.07.2012. Accordingly, defer case for 17.07.2012.	

Case No.B 141	M/s. Biostadt India Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/01039/AM07/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 142	M/s. Lupin Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00509/AM11/DES III
Meeting Date:19.06.2012	RA F.No.03/95/040/0017/AM11
Advance licence No. & date	0310577817dated 08.06.2010
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 143	M/s. Cadila Healthcare Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00978/AM07/DES III
Meeting Date:19.06.2012	RA F.No.08/24/040/00194/AM10
Advance licence No. & date	0810083945 dated 06.11.2009
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call the firm for Personal Hearing on 17.07.2012. Accordingly, defer	

case for 17.07.2012.

Case No.B 144	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01593/AM11/DES III
Meeting Date:19.06.2012	RA F.No.05/23/040/00138/AM11
Advance licence No. & date	0510272117 dated 06.09.2010
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 145	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01598/AM11/DES III
Meeting Date:19.06.2012	RA F.No.05/23/040/00129/AM11
Advance licence No. & date	0510271327 dated 25.08.2010
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 146	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/674/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/159/2011-Ch.II and in consultation with technical authority present in meeting, decided to remind the firm to furnish the following information requested by Deptt. of C&PC vide their letter dated 16.01.2011. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed: 1. Details of export item and the norms of each import item applied against the specific advance licence. 2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. 3. Stagewise % yield on molecular weight basis in respect of each reactant alongwith justification. 4. Authentic/printed technical literature in support of % yield or norms applied for import. 5. Completer material balance. 6. Composition of export item indicating % of each constituent with its chemical name. 7. Production of export item for the past 2 years upto December 2011 and corresponding consumption of each input duly certified by CA. Accordingly, the case has been deferred for 17.7.2012.	

Case No.B 147	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/671/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/159/2011-Ch.II and in consultation with technical authority present in meeting, decided to remind the firm to furnish the following information required by Deptt. of C&PC vide their letter dated 16.01.2011. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed:	

is received within 15 days from receipt of this minutes, the case would be closed.

1. Details of export item and the norms of each import item applied against the specific advance licence.
2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight.
3. Stagewise % yield on molecular weight basis in respect of each reactant alongwith justification.
4. Authentic/printed technical literature in support of % yield or norms applied for import.
5. Complete material balance.
6. Composition of export item indicating % of each constituent with its chemical name.
7. Production of export item for the past 2 years upto December 2011 and corresponding consumption of each input duly certified by CA.

Accordingly, the case has been deferred for 17.7.2012.

Case No.B 148	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/670/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/159/2011-Ch.II and in consultation with technical authority present in meeting, decided to remind the firm to furnish the following information required by Deptt. of C&PC vide their letter dated 16.01.2011. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed: 1. Details of export item and the norms of each import item applied against the specific advance licence. 2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. 3. Stagewise % yield on molecular weight basis in respect of each reactant alongwith justification. 4. Authentic/printed technical literature in support of % yield or norms applied for import. 5. Completer material balance. 6. Composition of export item indicating % of each constituent with its chemical name. 7. Production of export item for the past 2 years upto December 2011 and corresponding consumption of each input duly certified by CA. Accordingly, the case has been deferred for 17.7.2012.	

Case No.B 149	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01598/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/159/2011-Ch.II and in consultation with technical authority present in meeting, decided to remind the firm to furnish the following information required by Deptt. of C&PC vide their letter dated 16.01.2011. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed: 1. Details of export item and the norms of each import item applied against the specific advance licence. 2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight.	

3. Stagewise % yield on molecular weight basis in respect of each reactant alongwith justification.
 4. Authentic/printed technical literature in support of % yield or norms applied for import.
 5. Completer material balance.
 6. Composition of export item indicating % of each constituent with its chemical name.
 7. Production of export item for the past 2 years upto December 2011 and corresponding consumption of each input duly certified by CA.
- Accordingly, the case has been deferred for 17.7.2012.

Case No.B 150	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/665/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/159/2011-Ch.II and in consultation with technical authority present in meeting, decided to remind the firm to furnish the following information required by Deptt. of C&PC vide their letter dated 16.01.2011. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed: 1. Details of export item and the norms of each import item applied against the specific advance licence. 2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. 3. Stagewise % yield on molecular weight basis in respect of each reactant alongwith justification. 4. Authentic/printed technical literature in support of % yield or norms applied for import. 5. Completer material balance. 6. Composition of export item indicating % of each constituent with its chemical name. 7. Production of export item for the past 2 years upto December 2011 and corresponding consumption of each input duly certified by CA. Accordingly, the case has been deferred for 17.7.2012.	
Case No.B 151	M/s. Aqua Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/673/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/159/2011-Ch.II and in consultation with technical authority present in meeting, decided to remind the firm to furnish the following information required by Deptt. of C&PC vide their letter dated 16.01.2011. It has also been decided that if no information is received within 15 days from receipt of this minutes, the case would be closed: 1. Details of export item and the norms of each import item applied against the specific advance licence. 2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. 3. Stagewise % yield on molecular weight basis in respect of each reactant alongwith justification. 4. Authentic/printed technical literature in support of % yield or norms applied for import. 5. Completer material balance. 6. Composition of export item indicating % of each constituent with its chemical name.	

6. Composition of export item indicating % of each constituent with its chemical name.
7. Production of export item for the past 2 years upto December 2011 and corresponding consumption of each input duly certified by CA.

Accordingly, the case has been deferred for 17.7.2012.

Case No.B 152	M/s. Navin Florine International Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00970/AM12/DES III
Meeting Date:19.06.2012	RA F.No.03/95/040/00475/AM12
Advance licence No. & date	0310659433 dated 13.10.2011
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 153	M/s. Navin Florine International Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00947/AM12/DES III
Meeting Date:19.06.2012	RA F.No.03/94/040/00537/AM12
Advance licence No. & date	0310658382 dated 07.10.2011
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 154	M/s. Alkaloids Corporation, Kolkata
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01103/AM12/DES III
Meeting Date:19.06.2012	RA F.No.02/24/040/00127/AM12
Advance licence No. & date	0210168968 dated 16.11.2012
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 155	M/s. Arch Pharmalabs Ltd. Mumbai
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00870/AM09/DES III
Meeting Date:19.06.2012	RA F.No.03/94/040/00393/AM09
Advance licence No. & date	0310481979 dated 08.08.2008
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 156	M/s. Ruby Fragrance Pvt. Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00966/AM12/DES III
Meeting Date:19.06.2012	RA F.No.35/24/040/0045/AM12

UOI/24/040/00023/AM12	
Advance licence No. & date	3510035931 dated 25.05.2011 & 3510034005 dated 25.05.2011
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O .No. 14010/100/2011-Ch.II and in consultation with technical authority present in meeting, decided to maintain the earlier decision of NC taken in its meeting No. 33/82 dated 06.12.2011 as there is no justification for enhancement .	
Case No.B 157	M/s. Ajanta Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00476/AM12/DES III
Meeting Date:19.06.2012	RA F.No.03/20/040/01172/AM04
Advance licence No. & date	0310256423 dated 05.03.2004
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 158	M/s. Rohan Exports India Ltd. & M/s. Mahesh Raj Chemicals Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/83/162/00654/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 159	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01600/AM11/DES III
Meeting Date:19.06.2012	RA F.No.05/23/040/00082/AM11
Advance licence No. & date	0510267990 dated 13.07.2010
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 160	M/s. Jubilant Lifesciences Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00248/AM10/DES III
Meeting Date:19.06.2012	RA F.No.05/24/040/00146/AM10
Advance licence No. & date	0510244396 dated 24.06.09
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.B 161	M/s. Hindustan Polymides & Finres Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/01180/AM10/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 162	M/s. DSM Anti-Infectives India Ltd., .
Norms Committee Meeting No.11&12/AM13	F.Nos. 01/82/050/01319/AM11/DES-III 01/82/050/01106/AM11/DES-III
Meeting Date:19.06.2012	RA F.No.22/24/040/00048/AM11 22/24/040/00020AM11
Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call from the firm all technical details as per Appendix 33 and also Production and consumption data certified by Central Excise Authority within 15 days. Accordingly, the case was deferred for 17.07.2012..	
Case No.B 163	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00761/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 164	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00760/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 165	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00758/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 166	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00763/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of	

Pharmaceuticals.	
Case No.B 167	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00762/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 168	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00759/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 169	M/s. DSM Anti-Infectives India Ltd.,
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01305/AM 11/DES III F.No. 01/82/050/01440/AM 11/DES III F.No 01/82/050/01309/AM 11/DES III F.No. 01/82/050/01109/AM 11/DES III
Meeting Date:19.06.2012	RA F.No. 22/24/040/00021/AM 11 RA F. No. 22/24/040/00024/AM 11 RA F.No 22/24/040/00016/AM 11 RA F.No 22/24/040/00017/AM 11
Advance licence Nos. & dates	2210010237 dated 04.08.2010 2210010247 dated 05.08.2010 2210010202 dated 21.07.2010 2210010203 dated 21.07.2010
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 170	M/s. Vivimed Labs Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01689/AM11/DES III
Meeting Date:19.06.2012	RA F.No.09/24/040/00344/AM11
Advance licence No. & date	0910045586 dated 18.02.2010
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	
Case No.B 171	M/s. Divis Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00177/AM 12/DES III F.No. 01/82/162/00178/AM 12/DES III F.No. 01/82/162/00179/AM 12/DES III

	F.No. 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00183/AM 12/DES III F.No. 01/82/162/00184/AM 12/DES III F.No. 01/82/162/00185/AM 12/DES III F.No. 01/82/162/00186/AM 12/DES III F.No. 01/82/162/00187/AM 12/DES III F.No. 01/82/162/00188/AM 12/DES III F.No. 01/82/162/00189/AM 12/DES III F.No. 01/82/162/00190/AM 12/DES III F.No. 01/82/162/00191/AM 12/DES III F.No. 01/82/162/00192/AM 12/DES III F.No. 01/82/162/00193/AM 12/DES III F.No. 01/82/162/00194/AM 12/DES III
Meeting Date:19.06.2012	
Decision: It was decided to remind the firm to furnish the following information, if no information is received within 15 days from receipt of this minutes, the case would be closed: - Copy of valid Drug Manufacturing License showing the approved composition of the export products.. - Copy of Master Batch Formula duly authenticated by Quality Control Incharge production and consumption data certified by Central Excise Authority for the last three years. Accordingly, the case has been deferred for 17.7.2012.	

Case No.B 172	M/s. Suven Life Sciences Ltd.			
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/01734/AM11/DES III			
Meeting Date:19.06.2012	RA F.No.09/24/040/00535/AM11			
Advance licence No. & date	0910045171 dated 25.02.2011			
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
D- PENICILLAMINE	1 Kg.	1.	ISO BUTYRALDEHYDE RAW MATERIAL	8.36 kg/kg
		2.	SODIUM CYANIDE	3.62 kg/kg
		3.	PHYNYL HYDRAZINE	4.935 kg/kg
		4.	D-TARTARIC ACID	3.836 kg/kg
RA concerned may take further necessary action as per above decision of NC..				

Case No.C-15	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00008/AM13
Meeting Date:19.06.2012	
Decision : In the light of written comments for Department of Pharmaceuticals received vide their	

U.O. No.14010/53/2012-Ch.II dated 25.05.2012, it was decided to call from the firm the following information within 15 days from receipt of this minutes:

1. Copy of Central Excise Data certifying production of Ambrettolide achieved by the firm in the last 3 years and the corresponding consumption of different raw materials.
2. Technical literature in support of the norms claimed.
3. Comparative statement of norms of consumption of Ambrettolide of other exporters from the office of CHEMEXIL..

Accordingly, case was deferred for 17.07.2012.

Case No.B 157	M/s.. Ajanta Pharma Limited, Mumbai
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/050/00476/AM12/DES III
Meeting Date:19.06.2012	RA F.No.03/20/040/01172/AM04
Advance licence No. & date	0310256423 dated 05.03.2004
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.C-16.	M/s. Hindustan Polymides & Fibers Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00836/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.C-17	M/s. Bliss GVS Pharma Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/01192/AM10/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.C-18	M/s. Anu's Laboratories Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00716/AM11/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.C-19	M/s. Camlin Fine Chemicals Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00836/AM12/DES III
Meeting Date:19.06.2012	

Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.

Case No.C-20	M/s. Camlin Fine Chemicals Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/983/AM12/DES III
Meeting Date:19.06.2012	
Decision: Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.	

Case No.C-21	M/s. Encee Aromatics Pvt. Ltd.
Norms Committee Meeting No.11&12/AM13	F.No. 01/82/162/00745/AM12
Meeting Date:19.06.2012	
Decision : In the light of written comments for Department of Pharmaceuticals received vide their U.O. No.14010/53/2012-Ch.II dated 29.05.2012, it was decided to call from the firm the following information within 15 days from receipt of this minutes: 1. Copy of Central Excise Data certifying production of Butyl Quinoline achieved by them in the last 3 years and the corresponding consumption of different raw materials. 2. Technical literature in support of the norms claimed. 3. Comparative statement of norms of consumption of Butyl Quinoline of other exporters from the office of CHEMEXIL.. Accordingly, case was deferred for 17.07.2012.	

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Case No.:57/34/83-ALC1/2011	Party Name:SARACA LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/83/050/00624/AM12/	RLA File :09/24/040/00542/AM10/	Lic.No/Date:0910041904 05.05.2010	Defer Date:	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin HCL Powder	1 kg	1.	Cyclohexane Di Acetic Acid Monoamide (CAM)	0.988 kg/kg
		2.	Bromine	0.923 kg/kg
RA concerned may take further necessary action as per above decision of NC				

	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic No/Date:3410027520	Defer Date:

				16.07.2010	
2	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/2444/2012-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	4-Hydroxy Coumarine	1 kg	1.	1. Aspirin	1.500 kg/kg
			2.	Ethyl Aceto Acetate	1.691 kg/kg
	RA concerned may take further necessary action as per above decision of NC				

3	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:17.07.2012
	Decision : Committee decided to send the application to Deptt. of Pharmaceutical for comments and defer the case for 17.07.2012.			

4	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

5	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

6	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

7	Case No.: 8/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00933/AM11/	RLA File :09/24/040/00290/AM11/	Lic.No/Date:0910043914 14.10.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

8	Case No.: 48/31/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00973/AM11/	RLA File :09/24/040/00297/AM11/	Lic.No/Date:0910043978 20.10.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

9	Case No.: 28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

10	Case No.: 23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

11	Case No.: 30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

12	Case No.: 14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:17.07.2012
	Decision : Committee decided to give the firm the last reminder to furnish the DML and production and consumption data duly certified by Central Excise Authority within 15 days failing which the case would be closed. The case was deferred for 17.07.2012.			

	Case No.: 23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
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13	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

14	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.				

15	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

16	Case No.:28/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01421/AM12/	RLA File :09/24/040/00366/AM11/	Lic.No/Date:0910045976 21.03.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

17	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date: 17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals..				

18	Case No.:32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:17.07.2012
Decision : Committee decided to remind the firm to furnish the Drug Manufacturing Licence and Master Batch Formula within 15 days. Accordingly the case was deferred for 17.07.2012.				

10	Case No.:41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608	Defer

17			07.04.2011	Date:17.07.2012
Decision : Committee decided to remind the firm to furnish the Drug Manufacturing Licence and Master Batch Formula within 15 days. Accordingly the case was deferred for 17.07.2012.				

20	Case No.: 48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

21	Case No.: 15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of DC(MSME).			

22	Case No.: 44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

23	Case No.: 6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

24	Case No.: 28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

25	Case No.: 29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.

26	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

27	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

28	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

29	Case No.:6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

30	Case No.:1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

31	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012	Status:Case
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32	Case No.:01/82/050/00535/AM12/	Party Name: FIDELIS LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.				

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Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/395/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Febuxostat	1 kg	1.	Ethyl 2-(3-formyl-4-hydroxyphenyl)-4-methylthiazole-5-carboxylate (EFH-II)	1.62 kg/kg
		2.	Dimethyl Sulphoxide (DMSO)	2.44 kg/kg
		3.	Hydroxyl amine HCL	0.38 kg/kg
		4.	Potassium carbonate	3.57 kg/kg
		5.	Isobutyl bromide	1.314 kg/kg
		6.	Iso Propyl Alcohol (IPA)	0.385 kg/kg
		7.	Acetone	1.93 kg/kg
RA concerned may take further necessary action as per above decision of NC				

34	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

35	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

Case No.:25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES	Meet No/Date:11/82-ALC4/2012	Status:Case Approved
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		LIMITED	19.06.2012		
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/396/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	PRASUGREL HYDROCHLORIDE	1 kg	1.	5,6,7,7a-tetrahydro thieno [3,2] Pyridin2(4h)-one Hydrochloride	2.54 kg/kg
			2.	Cyclopropyl carbonyl -2- Fluorobenzyl bromide	2.26 kg/kg
			3.	Acetonitrile	5.505 kg/kg
			4.	Dimethylformamide	4.20 kg/kg
			5.	Methanol	2.52 kg/kg
			6.	Acetone	6.56 kg/kg
			7.	Activated Carbon	0.078 kg/kg
RA concerned may take further necessary action as per above decision of NC					

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Case No.:32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385 30.06.2011	Defer Date:	
Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/434/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
NAFTOPIDIL	1 kg	1.	Alpha-Naphthol	0.833 kg/kg
		2.	Epichlorohydrin	2.66 kg/kg
		3.	Triethyl amine	0.007 kg/kg
		4.	1-(2-methoxyphenyl)piperazine HCl	0.865 kg/kg
		5.	Methanol	4.94 kg/kg
		6.	Activated Carbon	0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC				

	Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
38	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568	Defer

01.07.2011

Date:17.07.2012

Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.

39	Case No.:18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved																										
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:																										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/401/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">2-CHLOROMETHYL 3,5-DIMETHYUL-4-METHOXYPIRIDINE HCL</td><td rowspan="5">1 kg</td><td>1.</td><td>3, 5 Lutidine</td><td>1.77 kg/kg</td></tr> <tr> <td>2.</td><td>Hydrogen peroxide</td><td>1.13 kg/kg</td></tr> <tr> <td>3.</td><td>Ammonium per sulphate</td><td>2.43 kg/kg</td></tr> <tr> <td>4.</td><td>Chloroform</td><td>7.83 kg/kg</td></tr> <tr> <td>5.</td><td>Thionyl Chloride</td><td>0.915 kg/kg</td></tr> <tr> <td></td><td></td><td></td><td></td><td></td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-CHLOROMETHYL 3,5-DIMETHYUL-4-METHOXYPIRIDINE HCL	1 kg	1.	3, 5 Lutidine	1.77 kg/kg	2.	Hydrogen peroxide	1.13 kg/kg	3.	Ammonium per sulphate	2.43 kg/kg	4.	Chloroform	7.83 kg/kg	5.	Thionyl Chloride	0.915 kg/kg				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																										
2-CHLOROMETHYL 3,5-DIMETHYUL-4-METHOXYPIRIDINE HCL	1 kg	1.	3, 5 Lutidine	1.77 kg/kg																										
		2.	Hydrogen peroxide	1.13 kg/kg																										
		3.	Ammonium per sulphate	2.43 kg/kg																										
		4.	Chloroform	7.83 kg/kg																										
		5.	Thionyl Chloride	0.915 kg/kg																										

40	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

41	Case No.:17/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved																					
	HQ File :01/82/050/00700/AM12/	RLA File :03/94/040/00302/AM12/	Lic.No/Date:0310642596 15.07.2011	Defer Date:																					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/443/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">CARVEDILOL BP / EP / USP</td><td rowspan="5">1 kg</td><td>1.</td><td>4-Hydroxy Carbazole</td><td>1.06 kg/kg</td></tr> <tr> <td>2.</td><td>Epichlorohydrin</td><td>0.973 kg/kg</td></tr> <tr> <td>3.</td><td>2-(2-methoxyphenoxy) ethylamine</td><td>1.089 kg/kg</td></tr> <tr> <td>4.</td><td>Ethyl acetate</td><td>1.00 kg/kg</td></tr> <tr> <td>5.</td><td>Activated Carbon</td><td>0.100 kg/kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	CARVEDILOL BP / EP / USP	1 kg	1.	4-Hydroxy Carbazole	1.06 kg/kg	2.	Epichlorohydrin	0.973 kg/kg	3.	2-(2-methoxyphenoxy) ethylamine	1.089 kg/kg	4.	Ethyl acetate	1.00 kg/kg	5.	Activated Carbon
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
CARVEDILOL BP / EP / USP	1 kg	1.	4-Hydroxy Carbazole	1.06 kg/kg																					
		2.	Epichlorohydrin	0.973 kg/kg																					
		3.	2-(2-methoxyphenoxy) ethylamine	1.089 kg/kg																					
		4.	Ethyl acetate	1.00 kg/kg																					
		5.	Activated Carbon	0.100 kg/kg																					

		5.	Activated Carbon	0.100 kg/kg
	RA concerned may take further necessary action as per above decision of NC			

42

Case No.: 9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved	
HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/401/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dicyclo hexyl amine(S)-4-fluoro-4-methyl-2-(((S)-2,2,2-trifluoro-1-(4-(methylsulfonyl)-[1,1-biphenyl]-4-yl)ethyl)amino)pentanoate (Biphenyl acid DCHA Salt)	1 kg	1.	4,4-Dibromobiphenyl	1.70 kg/kg
		2.	Dimethyl Disulphide	1.13 kg/kg
		3.	Ethyl Trifluoroacetate	0.929 kg/kg
		4.	(S)-γ-Fluoroleucine ethyl ester Sulphate (or) Fluoroleucine Ethyl ester Bisulfate	0.561 kg/kg
		5.	Methyl Tertiary Butyl Ether	3.80 kg/kg
		6.	Tetrahydrofuran	5.94 kg/kg
		7.	Pd-116 (Bis(tri-tert-butylphosphine)palladium (o))	0.00115 kg/kg
RA concerned may take further necessary action as per above decision of NC				

43	Case No.:1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:17.07.2012
	Decision : In the light of written comments for Department of Pharmaceuticals received vide their U.O. No.14010/68/2012-Ch.II dated 13.06.2012, it was decided to call from the firm the following information: 1. Copy of Drug Manufacturing Licence alongwith list of approved items and approved composition of export product. 2. Copy of Master- Batch formula duly certified by Quality –Control Incharge. 3. Accordingly, case was deferred for 03.07.2012.			

44	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796	Defer

21.07.2011

Date:17.07.2012

Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.

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Case No.:12/26/82-ALC4/2011		Party Name:CTX LIFESCIENCES PVT LTD,		Meet No/Date:11/82-ALC4/2012 19.06.2012		Status:Case Approved	
HQ File :01/82/050/00695/AM12/		RLA File :03/94/040/00244/AM12/		Lic.No/Date:0310644247 25.07.2011		Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/444/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			
Oxcarbazepine	1 kg	1.	10-Methoxy Iminostilbene	1.26 kg/kg			
		2.	Sodium Cyanate	1.011 kg/kg			
		3.	Mono Chloro Acetic Acid	1.011 kg/kg			
		4.	Ethyl acetate	0.100 kg/kg			
RA concerned may take further necessary action as per above decision of NC							

46	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

47	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

	Case No.:43/26/82-ALC4/2011		Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date: 11/82-ALC4/2012 19.06.2012		Status:Case Approved	
	HQ File :01/82/050/00726/AM12/		RLA File :22/24/040/00036/AM12/		Lic.No/Date:2210011760 09.08.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of pharmaceutical vide their O.M..No. 35011/429/2011-PI (Norms) dated 13.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty	Sl.No.	Import items	Qty. allowed			

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Cefazolin Sodium Sterile	1 kg	1.	Cefazolin Acid	0.989 kg/kg
		2.	Acetone	0.515 kg/kg
		3.	Acetic Acid	0.011 kg/kg
		4.	EDTA	0.00188 kg/kg
		5.	Sodium bicarbonate	0.138 kg/kg
		6.	Sodium Chloride	0.795 kg/kg
		7.	Activated Carbon	0.020 kg/kg
		RA concerned may take further necessary action as per above decision of NC		

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Case No.:41/31/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00867/AM12/	RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of pharmaceutical vide their O.M..No. 35011/23/2012-PI (Norms) dated 13.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
LOSARTAN BASE (or) 2-BUTYL-4-CHLORO-1-[[2-(1H-TETRAZOL-5-YL) [1,1-BIPHENYL]-4-YL] METHYL]-1H-IMIDAZOLE-5-METHANOL	1No.	1.	METHYLENE CHLORIDE	1.9229 kg/kg
		2.	2-BUTYL-4-CHLORO 5-FORMYL IMIDAZOLE	0.474 kg/kg
		3.	TOLUENE	1.3059 kg/kg
		4.	SODIUM BOROHYDRIDE	0.0455 kg/kg
		5.	ETHYLE ACETATE	1.8287 kg/kg
		6.	4-METHYL-2-CYANOBIPHENYL	0.645 kg/kg
RA concerned may take further necessary action as per above decision of NC				

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Case No.: 45/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED		Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved
HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/		Lic.No/Date:0910048208 10.08.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of pharmaceutical vide their O.M..No. 35011/72/2012-PI (Norms) dated 15.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Compresso PAP 90CPC (Paracetamol Granules DC Grade 90%)	1No.	1.	Acetaminophen/Paracetamol	0.90 kg/kg
		2.	Povidone (K-30)	0.006 kg/kg
		3.	Pregelatinised Starch	0.084 kg/kg
		4.	Stearic Acid	0.01 kg/kg
RA concerned may take further necessary action as per above decision of NC				

51	Case No.: 28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:17.07.2012
	Decision : In the light of written comments for Department of Pharmaceuticals received vide their U.O. No.35011/425/2011 dated 13.06.2012, it was decided to call from the firm the following information: 1.Stepwise process of manufacture and chemical reactions showing mol.wt. of each input and out product. 2.% yield on molar basis for each step 3. Material balance for entire process 4. Requirement & Recovery of solvent at each step of manufacturing process. Accordingly, case was deferred for 17.07.2012.			

52	Case No.: 5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

53	Case No.: 64/26/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved
	HQ File :01/82/050/00747/AM12/	RLA File :03/95/040/00396/AM12/	Lic.No/Date:0310649795 23.08.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/426/2011-PI (Norms) dated 15.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
FLOMACOR TABLET Micronized Purified Flavonoic Fraction (MPFF) Containing 90% Diosmin + 10% Flavonoids expressed as Hesperidin	1 No.	1.	DIOSMIN+HESPERDIN 90/10 FLAVONOID EXTRACT	510 mg

RA concerned may take further necessary action as per above decision of NC.

54	Case No.: 11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

55	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

56	Case No.:2/27/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved									
	HQ File :01/85/050/00146/AM12/	RLA File :04/24/040/00134/AM12/	Lic.No/Date:0410127855 08.09.2011	Defer Date:									
	Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT</td><td>1 Kg.</td><td>1.</td><td>LINCOMYCIN HYDROCHLORIDE RAW MATERIAL</td><td>1.43 kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT	1 Kg.	1.	LINCOMYCIN HYDROCHLORIDE RAW MATERIAL
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
CLINDAMYCIN HYDROCHLORIDE ACTIVE PHARMACEUTICAL INGREDIENT	1 Kg.	1.	LINCOMYCIN HYDROCHLORIDE RAW MATERIAL	1.43 kg/kg									

57	Case No.:50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date: 17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

58	Case No.:89/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01124/AM12/	RLA File :09/24/040/00276/AM12/	Lic.No/Date:0910048679 08.09.2011	Defer Date:17.07.2012
	Decision :			

59	Case No.:74/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01109/AM12/	RLA File :09/24/040/00269/AM12/	Lic.No/Date:0910048700 09.09.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.:94/42/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Deffered
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60		19.06.2012	
	HQ File :01/82/050/01129/AM12/	RLA File :09/24/040/00267/AM12/	Lic.No/Date:0910048698 09.09.2011
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

61	Case No.:75/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01110/AM12/	RLA File :09/24/040/00280/AM12/	Lic.No/Date:0910048754 13.09.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.				

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Case No.: 28/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,		Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved
HQ File :01/82/050/00854/AM12/	RLA File :22/24/040/00044/AM12/		Lic.No/Date:2210011894 14.09.2011	Defer Date:19.06.2012
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/21/2012-PI (Norms) dated 13.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefotaxime Sodium Sterile	1.kg	1.	Cefotaxime Acid	0.989 kg/kg
		2.	Ethyl Acetate	3.16 kg/kg
		3.	Methanol	0.44 kg/kg
		4.	Tea	0.178 kg/kg
		5.	Eno Carbon	0.031 kg/kg
		6.	Sod -2-Ethyl Hexanoate	0.44kg/kg
		7.	Methyl Iso Butyl Ketone	0.25kg/kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:80/42/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved					
	HQ File :01/82/050/01115/AM12/	RLA File :09/24/040/00265/AM12/	Lic.No/Date:0910048813 15.09.2011	Defer Date:					
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/401/2011-PI (Norms) dated 13.6..2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-									
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> </table>					Export product	Exp.	Sl.No.	Import items	Qty. allowed
Export product	Exp.	Sl.No.	Import items	Qty. allowed					

63	2-CHLOROMETHYL 3,5-DIMETHYUL-4- METHOXYPIRIDINE HCL	Qty. 1 kg	1.	3, 5 Lutidine	1.77 kg/kg
			2.	Hydrogen peroxide	1.13 kg/kg
			3.	Ammonium per sulphate	2.43 kg/kg
			4.	Chloroform	7.83 kg/kg
			5.	Thionyl Chloride	0.915 kg/kg

RA concerned may take further necessary action as per above decision of NC

64	Case No.:19/27/82-ALC4/2011			Party Name:RUSAN PHARMA LTD.		Meet No/Date:11/82-ALC4/2012 19.06.2012		Status:Case Approved	
	HQ File :01/82/050/00769/AM12/			RLA File :03/95/040/00407/AM12/		Lic.No/Date:0310654860 20.09.2011		Defer Date:	
	Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/02/2012-PI (Norms) dated 13.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Nalbuphine HCL Pharma Grade		1 No.	1.	Thebaine Opium Alkaloids		2.117 kg/kg			
			2.	Lithium Aluminium Hydride Reducing Agent		0.424 kg/kg			
RA concerned may take further necessary action as per above decision of NC.									

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:96/42/82-ALC4/2011	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01131/AM12/	RLA File :09/24/040/00283/AM12/	Lic.No/Date:0910048925 20.09.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department Pharmaceuticals.			

66	Case No.:12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date: 17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

67	Case No.:114/42/82-ALC4/2011	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01149/AM12/	RLA File :09/24/040/00306/AM11/	Lic.No/Date:0910049026 23.09.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

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Case No.:1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date:	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/61/2012-PI (Norms) dated 13.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Quetiapine Fumarate	1 No.	1.	Dibenzo(B,F) [1,4] Thiazepine-11[10H] One	0.58 kg/kg
		2.	1-[2-(2-Hydroxy Ethoxy) Ethyl] Piperazine	0.714 kg/kg
		3.	Ethyl Alcohol	2.46 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:90/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM12/	RLA File :09/24/040/00318/AM12/	Lic.No/Date:0910049191 30.09.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

70	Case No.:91/42/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01126/AM12/	RLA File :09/24/040/00311/AM12/	Lic.No/Date:0910049192 30.09.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

71	Case No.:14/41/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01015/AM12/	RLA File :07/24/040/00254/AM12/	Lic.No/Date:0710083012 04.10.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

72	Case No.:1/42/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/01035/AM12/	RLA File :22/24/040/00050/AM12/	Lic.No/Date:2210012022 14.10.2011	Defer Date:19.06.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

73	Case No.:108/42/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01143/AM12/	RLA File :09/24/040/00132/AM12/	Lic.No/Date:0910049345 14.10.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

74	Case No.:122/42/82-ALC4/2011	Party Name:ROOPA INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01157/AM12/	RLA File :09/24/040/00298/AM12/	Lic.No/Date:0910049342 14.10.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

75	Case No.:16/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01051/AM12/	RLA File :03/94/040/00609/AM12/	Lic.No/Date:0310659815 14.10.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

76

Case No.:82/42/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case	
HQ File :01/82/050/01117/AM12/	RLA File :09/24/040/00320/AM12/	Lic.No/Date:0910049343 14.10.2011	Defer Date:	
Decision: Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/417/2011-PI (Norms) dated 13.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-PHENOXY CARBONYL-L- VALINE	1 No.	1.	L-VALINE	0.66 kg/kg
		2.	LITHIUM CHLORIDE	0.1 kg/kg
		3.	LITHIUM HYDROXIDE MONO HYDRATE	0.1 kg/kg
		4.	PHENYL CHLORO FORMATE	0.88 kg/k
		5.	METHYL TERITIORY BUTYL ETHE	0.28 kg/kg
		6.	TOULENE	0.89 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:83/42/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
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77	HQ File :01/82/050/01118/AM12/	RLA File :09/24/040/00330/AM12/	Lic.No/Date:0910049353 14.10.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

78	Case No.:113/42/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01148/AM12/	RLA File :09/24/040/00310/AM12/	Lic.No/Date:0910049392 19.10.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

79	Case No.:54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.				

80	Case No.:112/42/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01147/AM12/	RLA File :09/24/040/00346/AM12/	Lic.No/Date:0910049435 21.10.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of				

81

Case No.:18/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/01053/AM12/	RLA File :03/94/040/00636/AM12/	Lic.No/Date:0310661861 24.10.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/417/2011-PI (Norms) dated 13.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dicyclo hexyl amine (S)-4-fluoro-4-methyl-2-(((s)-2,2,2-trifluoro-1-(4-(methylsulfonyl)-[1,1-biphenyl]-4-yl)ethyl)amino) pentanoate Biphenyl acid DCHA Salt	1 kg	1.	Thioanisole	0.37 kg/kg
		2.	Triisopropyl Borate	0.56 kg/kg
		3.	Ethyl Trifluoroacetate	0.929 kg/kg
		4.	Methyl Tertiry Butyl Ether	3.80 kg/kg
		5.	Tetrahydrofuran	5.94 kg/kg

		6.	Acetonitrile	1.58 kg/kg
		7.	Pd-116 (Bis(tri-tert-butylphosphine) palladium (O))	0.00115 kg/kg
RA concerned may take further necessary action as per above decision of NC				

82	Case No.:19/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01054/AM12/	RLA File :03/94/040/00619/AM12/	Lic.No/Date:0310661870 24.10.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

83

Case No.:22/42/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/01057/AM12/	RLA File :03/94/040/00650/AM12/	Lic.No/Date:0310661846 24.10.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of Pharmaceuticals vide their U.O.No. 35011/417/2011-PI (Norms) dated 13.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dicyclo hexyl amine (S)-4-fluoro-4-methyl-2-(((s)-2,2,2-trifluoro-1-(4-(methylsulfonyl)-[1,1-biphenyl]-4-yl)ethyl)amino) pentanoate Biphenyl acid DCHA Salt	1 kg	1.	Thioanisole	0.37 kg/kg
		2.	Triisopropyl Borate	0.56 kg/kg
		3.	Ethyl Trifluoroacetate	0.929 kg/kg
		4.	Methyl Tertiary Butyl Ether	3.80 kg/kg
		5.	Tetrahydrofuran	5.94 kg/kg
		6.	Acetonitrile	1.58 kg/kg
		7.	Pd-116 (Bis(tri-tert-butylphosphine) palladium (O))	0.00115 kg/kg
RA concerned may take further necessary action as per above decision of NC				

	Case No.:130/42/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
84	HQ File :01/82/050/01165/AM12/	RLA File :09/24/040/00301/AM12/	Lic.No/Date:0910049470 25.10.2011	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.				

	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&P.			
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85	Case No.: 30/42/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01065/AM12/	RLA File :03/94/040/00659/AM12/	Lic.No/Date:0310662250 25.10.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

86	Case No.: 25/42/82-ALC4/2011	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.			

87	Case No.: 125/42/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01160/AM12/	RLA File :09/24/040/00359/AM12/	Lic.No/Date:0910049634 08.11.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

88	Case No.: 103/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01138/AM12/	RLA File :09/24/040/00372/AM12/	Lic.No/Date:0910049647 09.11.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

89	Case No.: 116/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01151/AM12/	RLA File :09/24/040/00369/AM12/	Lic.No/Date:0910049648 09.11.2011	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

90	Case No.: 109/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01144/AM12/	RLA File :22/24/040/00063/AM12/	Lic.No/Date:2210012169 18.11.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

91	Case No.: 110/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:11/82-ALC4/2012	Status:Case
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			19.06.2012	Deferred
	HQ File :01/82/050/01145/AM12/	RLA File :22/24/040/00062/AM12/	Lic.No/Date:2210012168 18.11.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

92	Case No.:123/42/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01158/AM12/	RLA File :22/24/040/00064/AM12/	Lic.No/Date:2210012170 18.11.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

93	Case No.:107/42/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01142/AM12/	RLA File :22/24/040/00065/AM12/	Lic.No/Date:2210012195 22.11.2011	Defer Date: 17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

94	Case No.:70/42/82-ALC4/2011	Party Name:ORGANICA AROMATICS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01105/AM12/	RLA File :07/24/040/00314/AM12/	Lic.No/Date:0710084171 23.11.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

95	Case No.:49/42/82-ALC4/2011	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01084/AM12/	RLA File :03/94/040/00746/AM12/	Lic.No/Date:0310667256 25.11.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

96	Case No.:1/37/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C&PC.				

97	Case No.:48/42/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01083/AM12/	RLA File :03/94/040/00732/AM12/	Lic.No/Date:0310667625	Defer

		28.11.2011	Date: 17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

98	Case No.:126/42/82-ALC4/2011		Party Name:AMI LIFESCIENCES P LTD		Meet No/Date: 11/82-ALC4/2012 19.06.2012		Status:Case Approved	
	HQ File :01/82/050/01161/AM12/		RLA File :34/24/040/00170/AM12/		Lic.No/Date:3410032358 29.11.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of pharmaceutical vide their O.M..No. 35011/59/2012-PI (Norms) dated 13.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	DIACEREIN		1 kg	1.	ALOE EMODIN- 95%	1.181 kg/kg		
RA concerned may take further necessary action as per above decision of NC								

99	Case No.:15/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01050/AM12/	RLA File :03/95/040/00633/AM12/	Lic.No/Date:0310667687 29.11.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

100	Case No.:2/37/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

101

Case No.:52/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,		Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
HQ File :01/82/050/01087/AM12/	RLA File :03/94/040/00759/AM12/		Lic.No/Date:0310667888 29.11.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/AM12 meeting held on 19.07.2011 and in consultation with technical authority present in meeting, decided to revise the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin and Clavulanate Potassium Tablets USP 625 mg (Clavugen 625mg) each tablet contains:1) Amoxicillin Trihydrate Equuvalent to Amoxicillin 500mg and 2) Clavulanate Potassium Equivalent to Clavulanic Acid 125 mg)	1 No.	1.	Potassium Clavulanate with Avicel (1:1)	291.37 mg

RA concerned may take further necessary action as per above decision of NC.

102	Case No.:3/37/82-ALC4/2011	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

103	Case No.:47/42/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01082/AM12/	RLA File :03/94/040/00771/AM12/	Lic.No/Date:0310668492 02.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

104	Case No.:2/38/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00988/AM12/	RLA File :03/94/040/00700/AM12/	Lic.No/Date:0310669242 07.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

105	Case No.:33/51/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01426/AM12/	RLA File :09/24/040/00412/AM12/	Lic.No/Date:0910050064 07.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:118/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01153/AM12/	RLA File :22/24/040/00074/AM12/	Lic.No/Date:2210012275 08.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

107	Case No.:121/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01156/AM12/	RLA File :22/24/040/00072/AM12/	Lic.No/Date:2210012273 08.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

108	Case No.:134/42/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01169/AM12/	RLA File :22/24/040/00073/AM12/	Lic.No/Date:2210012274 08.12.2011	Defer Date: 17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

109	Case No.:44/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01079/AM12/	RLA File :05/23/040/00338/AM12/	Lic.No/Date:0510310570 08.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

110	Case No.:60/42/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved																															
	HQ File :01/82/050/01095/AM12/	RLA File :05/23/040/00340/AM12/	Lic.No/Date:0510310576 08.12.2011	Defer Date:																															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of pharmaceutical vide their O.M..No. 35011/03/2012-PI (Norms) dated 13.6.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">GCTA Powder</td><td rowspan="8">1 kg</td><td>1.</td><td>GCLE</td><td>1.282 kg/kg</td></tr> <tr> <td>2.</td><td>TRIPHENYL PHOSPHINE</td><td>0.726 kg/kg</td></tr> <tr> <td>3.</td><td>4-Methyl,5-Formyl Thiazol</td><td>0.769 kg/kg</td></tr> <tr> <td>4.</td><td>PROPAN-1-ol</td><td>2.40 kg/kg</td></tr> <tr> <td>5.</td><td>CHLOROFORM</td><td>4.27 kg/kg</td></tr> <tr> <td>6.</td><td>SODIUM IODIDE</td><td>0.41 kg/kg</td></tr> <tr> <td>7.</td><td>METHANOL</td><td>1.918 kg/kg</td></tr> <tr> <td>8.</td><td>Potassium Meta Bisulphite</td><td>2.353 kg/kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	GCTA Powder	1 kg	1.	GCLE	1.282 kg/kg	2.	TRIPHENYL PHOSPHINE	0.726 kg/kg	3.	4-Methyl,5-Formyl Thiazol	0.769 kg/kg	4.	PROPAN-1-ol	2.40 kg/kg	5.	CHLOROFORM	4.27 kg/kg	6.	SODIUM IODIDE	0.41 kg/kg	7.	METHANOL	1.918 kg/kg	8.	Potassium Meta Bisulphite	2.353 kg/kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																															
GCTA Powder	1 kg	1.	GCLE	1.282 kg/kg																															
		2.	TRIPHENYL PHOSPHINE	0.726 kg/kg																															
		3.	4-Methyl,5-Formyl Thiazol	0.769 kg/kg																															
		4.	PROPAN-1-ol	2.40 kg/kg																															
		5.	CHLOROFORM	4.27 kg/kg																															
		6.	SODIUM IODIDE	0.41 kg/kg																															
		7.	METHANOL	1.918 kg/kg																															
		8.	Potassium Meta Bisulphite	2.353 kg/kg																															
	RA concerned may take further necessary action as per above decision of NC																																		

Case No.:62/46/82-ALC4/2011	Party Name:WINTAC LIMITED,	Meet No/Date:11/82-ALC4/2012	Status:Case
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111			19.06.2012	Deferred
	HQ File :01/82/050/01278/AM12/	RLA File :07/24/040/00349/AM12/	Lic.No/Date:0710084493 08.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals			

112	Case No.:4/38/82-ALC4/2011		Party Name: YASHO INDUSTRIES PVT.LTD.		Meet No/Date: 11/82-ALC4/2012 19.06.2012		Status:Case Approved	
	HQ File :01/82/050/00990/AM12/		RLA File :03/95/040/00723/AM12/		Lic.No/Date:0310669658 09.12.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No.14010/95//2011-Ch-III dated 23.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.		Import items		Qty. allowed	
	Methyl ISO Eugenol		1 kg		Clove Leaf Oil		1.51 kg	
RA concerned may take further necessary action as per above decision of NC.								

113	Case No.:53/3/82-ALC4/2012		Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00057/AM13/	RLA File :09/24/040/00408/AM12/	Lic.No/Date:0910050137 09.12.2011	Defer Date:17.07.2012	
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

114	Case No.:6/38/82-ALC4/2011		Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00992/AM12/	RLA File :03/94/040/00776/AM12/	Lic.No/Date:0310669794 09.12.2011	Defer Date:17.07.2012	
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

115	Case No.:66/42/82-ALC4/2011		Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01101/AM12/	RLA File :03/94/040/00675/AM12/	Lic.No/Date:0310670342 13.12.2011	Defer Date:17.07.2012	
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

	Case No.:71/42/82-ALC4/2011		Party Name:M/S. ZEST PHARMA	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
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116	HQ File :01/82/050/01106/AM12/	RLA File :11/21/040/00086/AM12/	Lic.No/Date:1110026373 14.12.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

117	Case No.:5/44/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01177/AM12/	RLA File :05/23/040/00349/AM12/	Lic.No/Date:0510311823 20.12.2011	Defer Date: 17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

118

Case No.:68/46/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/01284/AM12/	RLA File :09/24/040/00430/AM12/	Lic.No/Date:0910050304 20.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PENICILLAMINE	1 Kg.	1.	ISO BUTYRALDEHYDE RAW MATERIAL	8.36 kg/kg
		2.	SODIUM CYANIDE	3.62 kg/kg
		3.	PHYNYL HYDRAZINE	4.935 kg/kg
		4.	D-TARTARIC ACID	3.836 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

119	Case No.:23/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00027/AM13/	RLA File :09/24/040/00434/AM12/	Lic.No/Date:0910050371 22.12.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

120	Case No.:79/4/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00159/AM13/	RLA File :05/23/040/00364/AM12/	Lic.No/Date:0510312169 22.12.2011	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

	Case No.:2/44/82-ALC4/2011	Party Name:DIANUK LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012	Status:Case Deferred
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121

Case No.:2/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred	
HQ File :01/82/050/01174/AM12/	RLA File :05/23/040/00346/AM12/	Lic.No/Date:0510312327 26.12.2011	Defer Date:17.07.2012	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held 05.06.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GCTA Powder	1 kg	1.	GCLE	1.282 kg/kg
		2.	TRIPHENYL PHOSPHINE	0.726 kg/kg
		3.	4-Methyl,5-Formyl Thiazol	0.769 kg/kg
		4.	PROPAN-1-ol	2.40 kg/kg
		5.	CHLOROFORM	4.27 kg/kg
		6.	SODIUM IODIDE	0.41 kg/kg
		7.	METHANOL	1.918 kg/kg
8.	Potassium Meta Bisulphite	2.353 kg/kg		
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:4/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred	
HQ File :01/82/050/01176/AM12/	RLA File :05/23/040/00365/AM12/	Lic.No/Date:0510312325 26.12.2011	Defer Date:17.07.2012	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held 05.06.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
GCTA Powder	1 kg	1.	GCLE	1.282 kg/kg
		2.	TRIPHENYL PHOSPHINE	0.726 kg/kg
		3.	4-Methyl,5-Formyl Thiazol	0.769 kg/kg
		4.	PROPAN-1-ol	2.40 kg/kg

	5.	CHLOROFORM	4.27 kg/kg
	6.	SODIUM IODIDE	0.41 kg/kg
	7.	METHANOL	1.918 kg/kg
	8.	Potassium Meta Bisulphite	2.353 kg/kg
RA concerned may take further necessary action as per above decision of NC.			

123	Case No.: 52/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00056/AM13/	RLA File :09/24/040/00448/AM12/	Lic.No/Date:0910050442 27.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

124	Case No.: 11/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00015/AM13/	RLA File :09/24/040/00460/AM12/	Lic.No/Date:0910050479 29.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C&PC.			

125	Case No.: 12/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00016/AM13/	RLA File :09/24/040/00450/AM12/	Lic.No/Date:0910050474 29.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

126	Case No.: 38/3/82-ALC4/2012	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00042/AM13/	RLA File :22/24/040/00068/AM12/	Lic.No/Date:2210012375 29.12.2011	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

127	Case No.: 57/3/82-ALC4/2012	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00061/AM13/	RLA File :08/24/040/00224/AM12/	Lic.No/Date:0810107290 02.01.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Chemicals and Petrochemicals.			

128	Case No.:13/3/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00017/AM13/	RLA File :09/24/040/00467/AM12/	Lic.No/Date:0910050600 03.01.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

129	Case No.:11/42/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01045/AM12/	RLA File :03/95/040/00708/AM12/	Lic.No/Date:0310674669 04.01.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

130	Case No.:12/42/82-ALC4/2011	Party Name:GALPHA LABORATORIES LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved										
	HQ File :01/82/050/01046/AM12/	RLA File :03/94/040/00884/AM12/	Lic.No/Date:0310674720 04.01.2012	Defer Date:										
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/AM12 meeting held on 19.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Amoxicillin and Clavulanate Potassium Tablets USP 625 mg (Clavugen 625mg) each tablet contains:1) Amoxicillin Trihydrate Equuvalent to Amoxicillin 500mg and 2) Clavulanate Potassium Equivalent to Clavulanic Acid 125 mg)</td><td>1 No.</td><td>1.</td><td>Potassium Clavulanate with Avicel (1:1)</td><td>291.37 mg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amoxicillin and Clavulanate Potassium Tablets USP 625 mg (Clavugen 625mg) each tablet contains:1) Amoxicillin Trihydrate Equuvalent to Amoxicillin 500mg and 2) Clavulanate Potassium Equivalent to Clavulanic Acid 125 mg)	1 No.	1.	Potassium Clavulanate with Avicel (1:1)	291.37 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Amoxicillin and Clavulanate Potassium Tablets USP 625 mg (Clavugen 625mg) each tablet contains:1) Amoxicillin Trihydrate Equuvalent to Amoxicillin 500mg and 2) Clavulanate Potassium Equivalent to Clavulanic Acid 125 mg)	1 No.	1.	Potassium Clavulanate with Avicel (1:1)	291.37 mg										
RA concerned may take further necessary action as per above decision of NC.														

131	Case No.:35/42/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01070/AM12/	RLA File :31/83/040/00154/AM12/	Lic.No/Date:3110052272 06.01.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

	Case No.:3/43/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
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132	HQ File :01/82/050/01172/AM12/	RLA File :31/83/040/00210/AM12/	Lic.No/Date:3110052542 19.01.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

133	Case No.:1/44/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01173/AM12/	RLA File :31/83/040/00213/AM12/	Lic.No/Date:3110052544 20.01.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

134	Case No.:23/51/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01416/AM12/	RLA File :22/24/040/00084/AM12/	Lic.No/Date:2210012473 25.01.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

135	Case No.:45/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01354/AM12/	RLA File :08/24/040/00237/AM12/	Lic.No/Date:0810108168 27.01.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

136	Case No.:35/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00039/AM13/	RLA File :09/24/040/00532/AM12/	Lic.No/Date:0910051038 31.01.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

137	Case No.:39/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM13/	RLA File :09/24/040/00528/AM12/	Lic.No/Date:0910051037 31.01.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

138	Case No.:56/3/82-ALC4/2012	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00060/AM13/	RLA File :09/24/040/00494/AM12/	Lic.No/Date:0910051044 31.01.2012	Defer Date:17.07.2012

Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			
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139	Case No.: 1/51/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01394/AM12/	RLA File :05/24/040/00383/AM12/	Lic.No/Date:0510316017 01.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

140	Case No.: 14/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00018/AM13/	RLA File :09/24/040/00531/AM12/	Lic.No/Date:0910051058 01.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

141	Case No.: 15/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00019/AM13/	RLA File :09/24/040/00516/AM12/	Lic.No/Date:0910051056 01.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

142	Case No.: 5/3/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00009/AM13/	RLA File :09/24/040/00519/AM12/	Lic.No/Date:0910051057 01.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

143	Case No.: 28/3/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00032/AM13/	RLA File :09/24/040/00527/AM12/	Lic.No/Date:0910051095 02.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

144	Case No.: 37/3/82-ALC4/2012	Party Name:ORTIN LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00041/AM13/	RLA File :09/24/040/00492/AM12/	Lic.No/Date:0910051112 03.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

145	Case No.:4/3/82-ALC4/2012	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

146	Case No.:30/51/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01423/AM12/	RLA File :09/24/040/00427/AM12/	Lic.No/Date:0910051118 06.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

147	Case No.:40/49/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01349/AM12/	RLA File :08/24/040/00257/AM12/	Lic.No/Date:0810108455 06.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

148	Case No.:16/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00020/AM13/	RLA File :09/24/040/00491/AM12/	Lic.No/Date:0910051149 07.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

149	Case No.:25/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00029/AM13/	RLA File :09/24/040/00534/AM12/	Lic.No/Date:0910051148 07.02.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

150	Case No.:22/3/82-ALC4/2012	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00026/AM13/	RLA File :09/24/040/00539/AM12/	Lic.No/Date:0910051156 08.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.:40/51/82-ALC4/2011	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Deffered and Re-indexed
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151	HQ File :01/82/050/01433/AM12/	RLA File :35/24/040/00037/AM12/	Lic.No/Date:3510037427 08.02.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

152	Case No.:29/3/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00033/AM13/	RLA File :09/24/040/00521/AM12/	Lic.No/Date:0910051178 09.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Chemicals and Petrochemicals.			

153	Case No.:30/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00034/AM13/	RLA File :09/24/040/00529/AM12/	Lic.No/Date:0910051204 10.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

154	Case No.:43/3/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00047/AM13/	RLA File :22/24/040/00087/AM12/	Lic.No/Date:2210012518 10.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

155	Case No.:17/3/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00021/AM13/	RLA File :09/24/040/00563/AM12/	Lic.No/Date:0910051235 13.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

156	Case No.:18/8/82-ALC4/2012	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00210/AM13/	RLA File :56/24/040/00001/AM12/	Lic.No/Date:5610000024 13.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

157	Case No.:21/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00025/AM13/	RLA File :09/24/040/00561/AM12/	Lic.No/Date:0910051230 13.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.		
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158	Case No.: 26/3/82-ALC4/2012	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00030/AM13/	RLA File :09/24/040/00559/AM12/	Lic.No/Date:0910051239 13.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

159	Case No.: 33/3/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00037/AM13/	RLA File :03/95/040/00944/AM12/	Lic.No/Date:0310681637 13.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C&PC.			

160	Case No.: 36/3/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00040/AM13/	RLA File :09/24/040/00555/AM12/	Lic.No/Date:0910051231 13.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

161	Case No.: 20/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00024/AM13/	RLA File :09/24/040/00550/AM12/	Lic.No/Date:0910051247 14.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

162	Case No.: 27/3/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00031/AM13/	RLA File :09/24/040/00549/AM12/	Lic.No/Date:0910051246 14.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

163	Case No.: 34/3/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00038/AM13/	RLA File :03/95/040/00940/AM12/	Lic.No/Date:0310681874 14.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Chemicals and Petrochemicals.			

164	Case No.:55/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00135/AM13/	RLA File :03/95/040/00886/AM12/	Lic.No/Date:0310681867 14.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

165	Case No.:87/4/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00167/AM13/	RLA File :09/24/040/00565/AM12/	Lic.No/Date:0910051324 16.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

166	Case No.:1/48/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01308/AM12/	RLA File :03/94/040/01013/AM12/	Lic.No/Date:0310682488 17.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

167	Case No.:2/48/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01309/AM12/	RLA File :31/83/040/00228/AM12/	Lic.No/Date:3110053067 21.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

168	Case No.:73/4/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00153/AM13/	RLA File :09/24/040/00552/AM12/	Lic.No/Date:0910051394 22.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

169	Case No.:20/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00100/AM13/	RLA File :03/94/040/01027/AM12/	Lic.No/Date:0310683207 23.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.:26/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
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170	HQ File :01/82/050/00106/AM13/	RLA File :03/94/040/01048/AM12/	Lic.No/Date:0310683210 23.02.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

171	Case No.:67/4/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00147/AM13/	RLA File :09/24/040/00582/AM12/	Lic.No/Date:0910051412 23.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

172	Case No.:14/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00094/AM13/	RLA File :03/94/040/01044/AM12/	Lic.No/Date:0310683238 24.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

173	Case No.:15/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00095/AM13/	RLA File :03/94/040/01025/AM12/	Lic.No/Date:0310683234 24.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

174	Case No.:16/4/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00096/AM13/	RLA File :03/94/040/00806/AM12/	Lic.No/Date:0310683249 24.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

175	Case No.:27/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00107/AM13/	RLA File :03/94/040/01049/AM12/	Lic.No/Date:0310683243 24.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.:57/4/82-ALC4/2012	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00137/AM13/	RLA File :03/94/040/01053/AM12/	Lic.No/Date:0310683382 24.02.2012	Defer Date:17.07.2012

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Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt Chemicals & Petrochemicals vide their U.O. No. 14010/20/2012-CH-II) dated 05.06.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
ASTROLIDE (DEP/IPM/BB (Astrolide in Diethyl Phthalate/ IsopropylMyristate/Benzyl Benzoate Astrolide content 62.5% min)	1 kg	1.	Isoamylene	0.380 kg	
		2.	Propylene Oxide	0.280 kg	
		3.	Alpha Methyl Styrene	0.500 kg	
		4.	Paraformaldehyde	0.088 kg	
RA concerned may take further necessary action as per above decision of NC					

177	Case No.:6/4/82-ALC4/2012	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00086/AM13/	RLA File :03/95/040/00935/AM12/	Lic.No/Date:0310683346 24.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

178	Case No.:8/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00088/AM13/	RLA File :03/94/040/01024/AM12/	Lic.No/Date:0310683229 24.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

179	Case No.:3/51/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01396/AM12/	RLA File :05/24/040/00430/AM12/	Lic.No/Date:0510318656 27.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

180	Case No.:63/4/82-ALC4/2012	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00143/AM13/	RLA File :09/24/040/00553/AM12/	Lic.No/Date:0910051453 27.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

181	Case No.:76/3/82-ALC4/2012	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00080/AM13/	RLA File :29/24/040/00005/AM12/	Lic.No/Date:2910016544 27.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C&PC.			

182	Case No.:66/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00146/AM13/	RLA File :07/24/040/00479/AM12/	Lic.No/Date:0710086622 28.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

183	Case No.:69/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00073/AM13/	RLA File :52/24/040/00047/AM12/	Lic.No/Date:5210037956 28.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C&PC.			

184	Case No.:83/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00163/AM13/	RLA File :07/24/040/00477/AM12/	Lic.No/Date:0710086624 28.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

185	Case No.:88/4/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00168/AM13/	RLA File :09/24/040/00601/AM12/	Lic.No/Date:0910051490 28.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C&PC.			

186	Case No.:89/4/82-ALC4/2012	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00169/AM13/	RLA File :09/24/040/00575/AM12/	Lic.No/Date:0910051501 28.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.:10/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012	Status:Case
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187			19.06.2012	Deferred
	HQ File :01/82/050/00090/AM13/	RLA File :03/94/040/01037/AM12/	Lic.No/Date:0310684068 29.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

188	Case No.:11/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00091/AM13/	RLA File :03/94/040/00704/AM12/	Lic.No/Date:0310683822 29.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

189	Case No.:18/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00098/AM13/	RLA File :03/94/040/01036/AM12/	Lic.No/Date:0310684082 29.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

190	Case No.:21/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00101/AM13/	RLA File :03/94/040/01059/AM12/	Lic.No/Date:0310684071 29.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

191	Case No.:22/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00102/AM13/	RLA File :03/94/040/01067/AM12/	Lic.No/Date:0310684092 29.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

192	Case No.:31/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00035/AM13/	RLA File :03/94/040/01052/AM12/	Lic.No/Date:0310684086 29.02.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

193	Case No.:32/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00036/AM13/	RLA File :03/94/040/01066/AM12/	Lic.No/Date:0310684076 29.02.2012	Defer Date:17.07.2012

Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				
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194	Case No.: 24/4/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00104/AM13/	RLA File :03/94/040/01071/AM12/	Lic.No/Date:0310684364 01.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of MSME.			

195	Case No.: 65/3/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00069/AM13/	RLA File :04/24/040/00322/AM12/	Lic.No/Date:0410134302 01.03.2012	Defer Date: 17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

196	Case No.: 18/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00022/AM13/	RLA File :03/94/040/01026/AM12/	Lic.No/Date:0310684482 02.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

197	Case No.: 19/3/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00023/AM13/	RLA File :03/94/040/01095/AM12/	Lic.No/Date:0310684494 02.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

198	Case No.: 19/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00099/AM13/	RLA File :03/94/040/01081/AM12/	Lic.No/Date:0310684500 02.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

199	Case No.: 23/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00103/AM13/	RLA File :03/94/040/01085/AM12/	Lic.No/Date:0310684507 02.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

200	Case No.: 25/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00105/AM13/	RLA File :03/94/040/01078/AM12/	Lic.No/Date:0310684488 02.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

201	Case No.: 42/3/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00046/AM13/	RLA File :22/24/040/00088/AM12/	Lic.No/Date:2210012586 02.03.2012	Defer Date: 17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

202

Case No.:56/4/82-ALC4/2012	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status:Case Approved
HQ File :01/82/050/00136/AM13/	RLA File :03/94/040/01054/AM12/	Lic.No/Date:0310684468 02.03.2012	Defer Date:19.06.2012
Decision :Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/29/2011-Ch-II dated 25.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Import items	Qty. allowed
2,4,6-TRIMETHYL PHENYL ACETYL CHLORIDE (Mesitylessigsaure chloride)	1 kg	1,3,5-TRIMETHYL BENZENE OR MESITYLENE	1.490 kg
		PARAFORMALDEHYDE (96%)	0.804 kg
		SODIUM CYANIDE	0.456 kg
		CAUSTIC SODA FLAKES	2.290 kg
		THIONYL CHLORIDE	0.730 kg
RA concerned may take further necessary action as per above decision of NC.			

203	Case No.: 58/4/82-ALC4/2012	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00138/AM13/	RLA File :03/94/040/01090/AM12/	Lic.No/Date:0310684606 02.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 74/4/82-ALC4/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
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204	HQ File :01/82/050/00154/AM13/	RLA File :09/24/040/00597/AM12/	Lic.No/Date:0910051589 02.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

205	Case No.:75/3/82-ALC4/2012	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00079/AM13/	RLA File :52/24/040/00050/AM12/	Lic.No/Date:5210037982 02.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

206	Case No.:30/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00110/AM13/	RLA File :03/94/040/01096/AM12/	Lic.No/Date:0310684923 05.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

207	Case No.:33/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00113/AM13/	RLA File :03/94/040/01099/AM12/	Lic.No/Date:0310684919 05.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

208	Case No.:33/8/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00225/AM13/	RLA File :04/24/040/00323/AM12/	Lic.No/Date:0410134426 05.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

209	Case No.:34/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00114/AM13/	RLA File :03/94/040/01077/AM12/	Lic.No/Date:0310684930 05.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

	Case No.:35/4/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
	HQ File :01/82/050/00115/AM13/	RLA File :03/94/040/00915/AM12/	Lic.No/Date:0310684831 05.03.2012	Defer Date:19.06.2012

210	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/37/2010-Ch-II dated 12.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-		
	Export product	Exp. Qty.	Import items
	N, Ethyl Hydroxy Ethyl Aniline	1 kg	Aniline
			Qty. allowed 0.626 kg
	RA concerned may take further necessary action as per above decision of NC.		

211	Case No.:71/4/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM13/	RLA File :07/24/040/00492/AM12/	Lic.No/Date:0710086777 05.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

212	Case No.:72/4/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Deffered and Re-indexed
	HQ File :01/82/050/00152/AM13/	RLA File :09/24/040/00566/AM12/	Lic.No/Date:0910051605 05.03.2012	Defer Date:19.06.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

213	Case No.:1/4/82-ALC4/2012	Party Name:BELCO PHARMA	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00081/AM13/	RLA File :05/23/040/00485/AM12/	Lic.No/Date:0510319713 06.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

214	Case No.:28/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM13/	RLA File :03/94/040/01102/AM12/	Lic.No/Date:0310684966 06.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

215	Case No.:29/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00109/AM13/	RLA File :03/94/040/01104/AM12/	Lic.No/Date:0310684961 06.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

216	Case No.: 31/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00111/AM13/	RLA File :03/94/040/01101/AM12/	Lic.No/Date:0310684973 06.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

217	Case No.: 32/4/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00112/AM13/	RLA File :03/94/040/00919/AM12/	Lic.No/Date:0310684979 06.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

218	Case No.: 41/4/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00121/AM13/	RLA File :03/94/040/01105/AM12/	Lic.No/Date:0310684976 06.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

219	Case No.: 51/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00055/AM13/	RLA File :34/24/040/00268/AM12/	Lic.No/Date:3410033468 06.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

220	Case No.: 60/3/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00064/AM13/	RLA File :05/24/040/00436/AM12/	Lic.No/Date:0510319553 06.03.2012	Defer Date:07.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

221	Case No.: 66/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00070/AM13/	RLA File :05/23/040/00466/AM12/	Lic.No/Date:0510319662 06.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

222	Case No.: 68/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00072/AM13/	RLA File :05/23/040/00446/AM12/	Lic.No/Date:0510319653	Defer

222	HQ File :01/82/050/00077/AM13/	RLA File :05/23/040/00464/AM12/	Meet No/Date:11/82-ALC4/2012 19.06.2012	Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

223	Case No.:73/3/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00077/AM13/	RLA File :05/23/040/00464/AM12/	Lic.No/Date:0510319671 06.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

224	Case No.:86/4/82-ALC4/2012	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00166/AM13/	RLA File :09/24/040/00569/AM12/	Lic.No/Date:0910051621 06.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

225	Case No.:31/51/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01424/AM12/	RLA File :31/83/040/00214/AM12/	Lic.No/Date:3110053318 07.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

226	Case No.:54/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00058/AM13/	RLA File :08/24/040/00286/AM12/	Lic.No/Date:0810109496 07.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

227	Case No.:6/3/82-ALC4/2012	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00010/AM13/	RLA File :34/24/040/00267/AM12/	Lic.No/Date:3410033486 07.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

228	Case No.:61/4/82-ALC4/2012	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM13/	RLA File :07/24/040/00489/AM12/	Lic.No/Date:0710086840 07.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

229	Case No.: 84/4/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00164/AM13/	RLA File :09/24/040/00598/AM12/	Lic.No/Date:0910051638 07.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

230	Case No.: 60/4/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00140/AM13/	RLA File :09/24/040/00606/AM12/	Lic.No/Date:0910051644 08.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

231	Case No.: 62/4/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00142/AM13/	RLA File :07/24/040/00500/AM12/	Lic.No/Date:0710086875 08.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

232	Case No.: 3/7/82-ALC4/2012	Party Name:SIFLON DRUGS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00187/AM13/	RLA File :09/24/040/00591/AM12/	Lic.No/Date:0910051650 09.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

233	Case No.: 41/11/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
	HQ File :01/82/050/00308/AM13/	RLA File :31/83/040/00227/AM12/	Lic.No/Date:3110053321 09.03.2012	Defer Date:
	Decision :			

234	Case No.: 16/11/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00283/AM13/	RLA File :09/24/040/00609/AM12/	Lic.No/Date:0910051695 12.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 33/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012	Status:Case
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235	Case No.: 59/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00231/AM13/	RLA File :09/24/040/00610/AM12/	Lic.No/Date:0910051696 12.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

236	Case No.: 41/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/01434/AM12/	RLA File :03/95/040/01030/AM12/	Lic.No/Date:0310685783 12.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

237	Case No.: 59/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00063/AM13/	RLA File :05/23/040/00483/AM12/	Lic.No/Date:0510319858 12.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

238	Case No.: 2/7/82-ALC4/2012	Party Name:XL LABORATORIES PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00186/AM13/	RLA File :05/24/040/00412/AM12/	Lic.No/Date:0510319982 13.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

239	Case No.: 28/11/82-ALC4/2012	Party Name:PERKIN LABORATORIES	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00295/AM13/	RLA File :09/24/040/00517/AM12/	Lic.No/Date:0910051719 13.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

240	Case No.: 39/4/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Deferred and Re-indexed
	HQ File :01/82/050/00119/AM13/	RLA File :03/94/040/01107/AM12/	Lic.No/Date:0310686077 13.03.2012	Defer Date:19.06.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

241	Case No.: 42/51/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/01435/AM12/	RLA File :03/95/040/00861/AM12/	Lic.No/Date:0310686015	Defer

241	HQ File :01/82/050/00041/AM13/	RLA File :08/24/040/00001/AM12/	Meet No/Date:11/82-ALC4/2012 19.06.2012	Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

242	Case No.:45/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00049/AM13/	RLA File :08/24/040/00290/AM12/	Lic.No/Date:0810109598 13.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

243	Case No.:46/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00050/AM13/	RLA File :08/24/040/00291/AM12/	Lic.No/Date:0810109599 13.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

244	Case No.:47/3/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00051/AM13/	RLA File :08/24/040/00285/AM12/	Lic.No/Date:0810109597 13.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

245	Case No.:48/3/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00052/AM13/	RLA File :34/24/040/00280/AM12/	Lic.No/Date:3410033547 13.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.				

246	Case No.:51/4/82-ALC4/2012	Party Name:MITHILA RASAYAN PVT.LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00131/AM13/	RLA File :03/95/040/01048/AM12/	Lic.No/Date:0310686042 13.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

247	Case No.:8/3/82-ALC4/2012	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00012/AM13/	RLA File :34/24/040/00277/AM12/	Lic.No/Date:3410033546 13.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.				

	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.		
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248	Case No.: 38/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00305/AM13/	RLA File :09/24/040/00501/AM12/	Lic.No/Date:0910051737 14.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

249	Case No.: 47/4/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00127/AM13/	RLA File :03/94/040/01124/AM12/	Lic.No/Date:0310686297 14.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

250	Case No.: 50/4/82-ALC4/2012	Party Name:MEHTA API PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00130/AM13/	RLA File :03/95/040/01050/AM12/	Lic.No/Date:0310686182 14.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

251	Case No.: 24/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00291/AM13/	RLA File :09/24/040/00627/AM12/	Lic.No/Date:0910051747 15.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

252	Case No.: 42/4/82-ALC4/2012	Party Name:INDO AMINES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00122/AM13/	RLA File :03/94/040/00907/AM12/	Lic.No/Date:0310686386 15.03.2012	Defer Date:17.07.2012
	Decision :			

253	Case No.: 43/4/82-ALC4/2012	Party Name:INDO AMINES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00123/AM13/	RLA File :03/94/040/00897/AM12/	Lic.No/Date:0310686382 15.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

	Case No.: 40/4/82-ALC4/2012	Party Name:GADIA HEALTHCARE LTD	Meet No/Date:11/82-ALC4/2012	Status:Case
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254	Case No.: 69/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00149/AM13/	RLA File :08/24/040/00296/AM12/	Lic.No/Date:0810109744 15.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

255	Case No.: 7/7/82-ALC4/2012	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00191/AM13/	RLA File :22/24/040/00089/AM12/	Lic.No/Date:2210012602 15.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

256	Case No.: 70/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00074/AM13/	RLA File :05/23/040/00490/AM12/	Lic.No/Date:0510320189 15.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

257	Case No.: 72/3/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00076/AM13/	RLA File :05/23/040/00482/AM12/	Lic.No/Date:0510320190 15.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

258	Case No.: 12/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00204/AM13/	RLA File :09/24/040/00594/AM12/	Lic.No/Date:0910051799 16.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

259	Case No.: 38/8/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00230/AM13/	RLA File :09/24/040/00603/AM12/	Lic.No/Date:0910051798 16.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

260	Case No.: 39/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00306/AM13/	RLA File :09/24/040/00600/AM12/	Lic.No/Date:0910051800	Defer

			16.03.2012	Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

261	Case No.: 43/11/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00310/AM13/	RLA File :09/24/040/00595/AM12/	Lic.No/Date:0910051797 16.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

262	Case No.: 68/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00148/AM13/	RLA File :08/24/040/00294/AM12/	Lic.No/Date:0810109748 16.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

263	Case No.: 15/8/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00207/AM13/	RLA File :34/24/040/00284/AM12/	Lic.No/Date:3410033597 19.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

264	Case No.: 6/52/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/01441/AM12/	RLA File :03/94/040/01153/AM12/	Lic.No/Date:0310686846 19.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

265	Case No.: 17/8/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00209/AM13/	RLA File :34/24/040/00283/AM12/	Lic.No/Date:3410033609 20.03.2012	Defer Date:17.07.2012
	Decision Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/164/2011-Ch-II dated 12.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Import items	Qty. allowed
PROPOXY ETHYL CHLORIDE Clear colourless liquid , Assay minimum 99%	1 kg	2-PROPOXY ETHANOL Clear Colourless liquid assay	0.941 kg

Minimum 99%

RA concerned may take further necessary action as per above decision of NC.

266	Case No.: 40/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00232/AM13/	RLA File :07/24/040/00520/AM12/	Lic.No/Date:0710087119 20.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

267	Case No.: 49/4/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00129/AM13/	RLA File :03/94/040/01158/AM12/	Lic.No/Date:0310687036 20.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

268	Case No.: 6/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00198/AM13/	RLA File :09/24/040/00625/AM12/	Lic.No/Date:0910051820 20.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

269	Case No.: 15/11/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved
	HQ File :01/82/050/00282/AM13/	RLA File :09/24/040/00630/AM12/	Lic.No/Date:0910051835 21.03.2012	Defer Date:
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

270	Case No.: 17/4/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00097/AM13/	RLA File :03/94/040/01117/AM12/	Lic.No/Date:0310687376 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

271	Case No.: 19/8/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00211/AM13/	RLA File :05/23/040/00487/AM12/	Lic.No/Date:0510320546 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

272	Case No.: 35/8/82-ALC4/2012	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00227/AM13/	RLA File :09/24/040/00632/AM12/	Lic.No/Date:0910051839 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

273	Case No.: 4/8/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00196/AM13/	RLA File :09/24/040/00631/AM12/	Lic.No/Date:0910051837 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

274	Case No.: 44/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00124/AM13/	RLA File :03/94/040/01139/AM12/	Lic.No/Date:0310687345 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

275	Case No.: 45/4/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00125/AM13/	RLA File :03/94/040/00988/AM12/	Lic.No/Date:0310687340 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

276	Case No.: 5/8/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00197/AM13/	RLA File :09/24/040/00623/AM12/	Lic.No/Date:0910051830 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

277	Case No.: 62/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00066/AM13/	RLA File :05/24/040/00085/AM12/	Lic.No/Date:0510320612 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 63/3/82-ALC4/2012	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2012	Status:Case
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278			19.06.2012	Deferred
	HQ File :01/82/050/00067/AM13/	RLA File :05/24/040/00447/AM12/	Lic.No/Date:0510320617 21.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

279	Case No.:70/4/82-ALC4/2012	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case deferred
	HQ File :01/82/050/00150/AM13/	RLA File :07/24/040/00522/AM12/	Lic.No/Date:0710087142 21.03.2012	Defer Date: 17.7.2012
	Decision : It was decided to defer the case for 17.7.2012 for comments of Department of Pharmaceuticals.			

280	Case No.:25/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00292/AM13/	RLA File :09/24/040/00638/AM12/	Lic.No/Date:0910051857 22.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

281	Case No.:32/8/82-ALC4/2012	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00224/AM13/	RLA File :03/95/040/00950/AM12/	Lic.No/Date:0310687494 22.03.2012	Defer Date:17.07.2012
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call from the firm the following information: 1. Stagewise % yield on molecular weight basis alongwith justification. 2. Authentic /printed technical literature in support of yield or quantity of items applied for import. 3. Details of isomers /by products formed in the process and recovered in terms of quantity of value./ 4. Complete material balance with the formation of isomers. 5. Production of export item in the past 2 years and corresponding consumption of each input duly certified by Chartered Accountant. Accordingly, case was deferred for 17.07.2012.			

282	Case No.:41/8/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
	HQ File :01/82/050/00233/AM13/	RLA File :07/24/040/00528/AM12/	Lic.No/Date:0710087228 22.03.2012	Defer Date:
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-412 with 2 % wastage. RA concerned may take further necessary action as per above decision of NC.			

283	Case No.:42/8/82-ALC4/2012	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
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HQ File :01/82/050/00234/AM13/	RLA File :07/24/040/00521/AM12/	Lic.No/Date:0710087232 22.03.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/151/2012-Ch-II dated 16.03.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Import items	Qty. allowed
Cyclohexane-1,3-dione (1,3-Cyclohexanedione) Dihydro Resorcinol	1 kg	Resorcinol	1.24 kg
RA concerned may take further necessary action as per above decision of NC.			

284	Case No.:75/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM13/	RLA File :08/24/040/00292/AM12/	Lic.No/Date:0810110000 22.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

285	Case No.:76/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00156/AM13/	RLA File :08/24/040/00301/AM12/	Lic.No/Date:0810110001 22.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

286	Case No.:77/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00157/AM13/	RLA File :08/24/040/00304/AM12/	Lic.No/Date:0810109993 22.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

287	Case No.:78/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00158/AM13/	RLA File :08/24/040/00303/AM12/	Lic.No/Date:0810109994 22.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

288	Case No.:8/8/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00200/AM13/	RLA File :09/24/040/00641/AM12/	Lic.No/Date:0910051858 22.03.2012	Defer Date:17.07.2012

Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.

289	Case No.: 82/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00162/AM13/	RLA File :08/24/040/00302/AM12/	Lic.No/Date:0810110002 22.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

290	Case No.: 16/8/82-ALC4/2012	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00208/AM13/	RLA File :05/23/040/00518/AM12/	Lic.No/Date:0510320898 23.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

291	Case No.: 20/8/82-ALC4/2012	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00212/AM13/	RLA File :05/23/040/00515/AM12/	Lic.No/Date:0510320894 23.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.7.2012 for comments of Department of Chemicals and Petrochemicals.			

292	Case No.: 22/8/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00214/AM13/	RLA File :34/24/040/00296/AM12/	Lic.No/Date:3410033661 23.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

293	Case No.: 81/4/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00161/AM13/	RLA File :08/24/040/00306/AM12/	Lic.No/Date:0810110029 23.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

294	Case No.: 4/11/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00271/AM13/	RLA File :09/24/040/00634/AM12/	Lic.No/Date:0910051870 26.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

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Case No.:50/8/82-ALC4/2012	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00242/AM13/	RLA File :05/24/040/00452/AM12/	Lic.No/Date:0510321010 26.03.2012	Defer Date:	
Decision : Decision : In the light of earlier decision taken in meeting no. 50/82 dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3- Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25
RA may take appropriate action as per the decision of Norms Committee.				

296	Case No.:91/4/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00171/AM13/	RLA File :05/24/040/00469/AM12/	Lic.No/Date:0510321003 26.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

297	Case No.:25/8/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00217/AM13/	RLA File :03/94/040/01145/AM12/	Lic.No/Date:0310688061 27.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

298	Case No.:10/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM13/	RLA File :09/24/040/00647/AM12/	Lic.No/Date:0910051921 28.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

299	Case No.:11/8/82-ALC4/2012	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00203/AM13/	RLA File :09/24/040/00636/AM12/	Lic.No/Date:0910051923 28.03.2012	Defer Date:17.07.2012

		28.03.2012	Date: 17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

300	Case No.:17/11/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00284/AM13/	RLA File :09/24/040/00646/AM12/	Lic.No/Date:0910051917 28.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

301

Case No.: 23/8/82-ALC4/2012	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved
HQ File :01/82/050/00215/AM13/	RLA File :03/94/040/01094/AM12/	Lic.No/Date:0310688379 28.03.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/175//2012-Ch-II dated 11.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 98%	1 kg	CATECHOL MIN. PURITY 99%	0.862 kg
		DICHLOROMETHANE MIN. PURITY 99%	0.703 kg
		DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875 kg
		HEXAMINE MIN. PURITY 96%	1.000kg
		TOLUENE MIN. PURITY 97%	0.430 kg
		ISOPROPYL ALCOHOL MIN. PURITY 97%	0.220 kg
RA concerned may take further necessary action as per above decision of NC.			

302	Case No.:29/8/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00221/AM13/	RLA File :03/94/040/01171/AM12/	Lic.No/Date:0310688368 28.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

303	Case No.:7/8/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:11/82-ALC4/2012	Status:Case Deferred
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		19.06.2012	
HQ File :01/82/050/00199/AM13/	RLA File :09/24/040/00642/AM12/	Lic.No/Date:0910051920 28.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

304

Case No.:45/8/82-ALC4/2012	PartyName: MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
HQ File :01/82/050/00237/AM13/	RLA File :52/24/040/00054/AM12/	Lic.No/Date:5210038104 29.03.2012	Defer Date:17.07.2012
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/45//2011-Ch-II dated 12.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Import items	Qty. allowed
4-(2-Chloro Ethylsulfonyl) Butyric Acid	1 kg	Gamma Butyrolactone	0.651 kg
		2- Mercapto Ethanol	0.691 kg
RA concerned may take further necessary action as per above decision of NC.			

305	Case No.:46/8/82-ALC4/2012	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00238/AM13/	RLA File :34/24/040/00302/AM12/	Lic.No/Date:3410033744 29.03.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C&PC.				
306	Case No.:9/11/82-ALC4/2012	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00276/AM13/	RLA File :34/24/040/00298/AM12/	Lic.No/Date:3410033741 29.03.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.7.2012 for comments of Department of Chemicals and Petrochemicals.				

307	Case No.:13/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00205/AM13/	RLA File :05/24/040/00470/AM12/	Lic.No/Date:0510321504 30.03.2012	Defer Date:17.07.2012

Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.

308	Case No.: 24/8/82-ALC4/2012	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00216/AM13/	RLA File :03/94/040/00970/AM12/	Lic.No/Date:0310689107 30.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

309	Case No.: 26/8/82-ALC4/2012	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00218/AM13/	RLA File :03/94/040/00859/AM12/	Lic.No/Date:0310689105 30.03.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

310	Case No.: 4/7/82-ALC4/2012	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00188/AM13/	RLA File :05/24/040/00471/AM12/	Lic.No/Date:0510321506 30.03.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

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Case No.: 44/8/82-ALC4/2012	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved
HQ File :01/82/050/00236/AM13/	RLA File :05/23/040/00492/AM12/	Lic.No/Date:0510321584 30.03.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/73//2011-Ch-II dated 01.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Import items	Qty. allowed
Triethylene Glycol Mono Ethyl Ether	1 kg	Denatured Ethyl Alcohol	1.419 kg
		Silver Catalyst	0.000292 kg
		Alumina Catalyst	0.000265 kg
		Tri Ethyl Amine	0.0048 kg
RA concerned may take further necessary action as per above decision of NC.			

312	Case No.: 1/3/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HO File :01/82/050/00005/AM13/	RLA File :03/94/040/01128/AM12/	Lic.No/Date:0310689553	Defer Date:

			03.04.2012	17.7.2012
	Decision : It was decided to defer the case for 17.7.2012 for comments of Department of Chemicals and Petrochemicals.			
313	Case No.:2/3/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00006/AM13/	RLA File :03/94/040/01167/AM12/	Lic.No/Date:0310689730 04.04.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			
314	Case No.:42/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00309/AM13/	RLA File :07/24/040/00538/AM12/	Lic.No/Date:0710087487 04.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			
315	Case No.:31/8/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00223/AM13/	RLA File :03/95/040/01097/AM12/	Lic.No/Date:0310689889 09.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			
316	Case No.:34/8/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00226/AM13/	RLA File :22/24/040/00002/AM13/	Lic.No/Date:2210012699 09.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			
317	Case No.:51/8/82-ALC4/2012	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00243/AM13/	RLA File :03/95/040/00001/AM13/	Lic.No/Date:0310690198 10.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			
318	Case No.:48/11/82-ALC4/2012	Party Name:VIHITA CHEM PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00315/AM13/	RLA File :34/24/040/00282/AM12/	Lic.No/Date:3410033798 10.04.2012	Defer Date: 17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.

319	Case No.:58/11/82-ALC4/2012	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00325/AM13/	RLA File :05/23/040/00544/AM12/	Lic.No/Date:0510321910 10.04.2012	Defer Date: 17.7.2012
	Decision : It was decided to defer the case for comments of Department of Pharmaceuticals.			

320	Case No.:1/11/82-ALC4/2012	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00268/AM13/	RLA File :03/94/040/01138/AM12/	Lic.No/Date:0310690368 11.04.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

321	Case No.:5/7/82-ALC4/2012	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00189/AM13/	RLA File :05/23/040/00543/AM12/	Lic.No/Date:0510322038 11.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

322	Case No.:6/7/82-ALC4/2012	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00190/AM13/	RLA File :05/23/040/00526/AM12/	Lic.No/Date:0510322039 11.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

323	Case No.:3/11/82-ALC4/2012	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
	HQ File :01/82/050/00270/AM13/	RLA File :03/94/040/00007/AM13/	Lic.No/Date:0310690582 12.04.2012	Defer Date:
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

324	Case No.:3/8/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00195/AM13/	RLA File :34/24/040/00009/AM13/	Lic.No/Date:3410033820 12.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

	Case No.:3/4/82-ALC4/2012	Party Name:MANJALAM DRUGS & ORGANICS	Meet No/Date:11/82-ALC4/2012	Status:Case
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325	Case No.:3/4/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00083/AM13/	RLA File :03/95/040/00928/AM12/	Lic.No/Date:0310690677 13.04.2012	Defer Date: 17.07.2012
	Decision : It was decided to defer the case for 17.7.2012 for comments of Department of Pharmaceuticals.			

326	Case No.:4/4/82-ALC4/2012	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00084/AM13/	RLA File :03/95/040/00016/AM13/	Lic.No/Date:0310690694 13.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals			

327	Case No.:52/8/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00244/AM13/	RLA File :03/95/040/00002/AM13/	Lic.No/Date:0310690688 13.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

328	Case No.:8/7/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00192/AM13/	RLA File :03/95/040/01046/AM12/	Lic.No/Date:0310690715 13.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals			

329	Case No.:10/11/82-ALC4/2012	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00277/AM13/	RLA File :34/24/040/00012/AM13/	Lic.No/Date:3410033877 16.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

330	Case No.:36/11/82-ALC4/2012	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00303/AM13/	RLA File :07/24/040/00004/AM13/	Lic.No/Date:0710087698 16.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals			

331	Case No.:1/8/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00193/AM13/	RLA File :05/24/040/00461/AM12/	Lic.No/Date:0510322389	Defer

		17.04.2012	Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals			

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Case No.:36/8/82-ALC4/2012	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED		Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
HQ File :01/82/050/00228/AM13/	RLA File :05/24/040/00485/AM12/		Lic.No/Date:0510322339 17.04.2012	Defer Date:17.07.2012
Decision : In the light of earlier decision taken in meeting no. 50/82 dated 13.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:				
Item of Export	Quantity	S.No	Item of Import	Quantity Allowed kg/kg
7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE) While/Light Yellow Powder	1 kg	1.	Penicillin G Potassium 1 st Crystals	2.85
		2.	Methanol	2.00
		3.	Dimethyl Formamide	3.86
		4.	Methylene Chloride	2.09
		5.	2-Mercaptobenzothiazole	0.511
		6.	Isopropyl Alcohol	1.25
RA may take appropriate action as per the decision of Norms Committee.				

333	Case No.:92/4/82-ALC4/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00172/AM13/	RLA File :03/94/040/00753/AM12/	Lic.No/Date:0310691024 17.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

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Case No.:2/8/82-ALC4/2012	Party Name:PI INDUSTRIES LTD.,	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00194/AM13/	RLA File :13/24/040/00002/AM13/	Lic.No/Date:1310039429 18.04.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 15022/8/2012-Ch-II dated 05.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2,6-DIMETHYL INDANONE (DMI)	1 kg	1	4-Methyl Benzaldehyde	1.022 kg
		2.	Propionic Anhydride	1.340 kg

	RA may take appropriate action as per the decision of Norms Committee
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335	Case No.:37/11/82-ALC4/2012	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00304/AM13/	RLA File :07/24/040/00001/AM13/	Lic.No/Date:0710087784 18.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

336	Case No.:47/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00239/AM13/	RLA File :05/24/040/00011/AM13/	Lic.No/Date:0510322536 19.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

337	Case No.:48/8/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00240/AM13/	RLA File :05/24/040/00014/AM13/	Lic.No/Date:0510322537 19.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

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Case No.:11/11/82-ALC4/2012	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00278/AM13/	RLA File :03/95/040/00030/AM13/	Lic.No/Date:0310691573 20.04.2012	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held 08.05.2012 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Trimethylsilyl Trifluoromethanesulfonate (CAS#276077-77-8)	1 kg	1	Triflic Acid (Trifluoromethane sulfonic acid)	0.892 kg
RA may take appropriate action as per the decision of Norms Committee				

339	Case No.:31/11/82-ALC4/2012	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00298/AM13/	RLA File :34/24/040/00020/AM13/	Lic.No/Date:3410033917 20.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

340	Case No.:23/11/82-ALC4/2012	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00290/AM13/	RLA File :34/24/040/00004/AM13/	Lic.No/Date: 3410033929 23.04.2012	Defer Date: 17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

341	Case No.:29/11/82-ALC4/2012	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00296/AM13/	RLA File :34/24/040/00304/AM12/	Lic.No/Date: 3410033928 23.04.2012	Defer Date: 17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

342	Case No.:7/11/82-ALC4/2012	Party Name: CIPLA LIMITED	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00274/AM13/	RLA File :03/94/040/00022/AM13/	Lic.No/Date: 0310691719 23.04.2012	Defer Date: 17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

343	Case No.:18/11/82-ALC4/2012	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00285/AM13/	RLA File :22/24/040/00001/AM13/	Lic.No/Date: 2210012759 24.04.2012	Defer Date: 17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

344

Case No.:2/11/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00269/AM13/	RLA File :03/94/040/00020/AM13/	Lic.No/Date:0310692137 25.04.2012	Defer Date:	
Decision : Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under para 4.7 of HBP v1 on repeat basis, as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methoxyphenyl)Amino]Pyrimidine-5	1.871 kg

			methyisulphonyl)Amino]pyrimidine-5-YL-Methanol	
RA concerned may take further necessary action as per above decision of NC.				

345	Case No.: 40/11/82-ALC4/2012	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00307/AM13/	RLA File :22/24/040/00005/AM13/	Lic.No/Date:2210012763 25.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of Pharmaceuticals.			

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Case No.:44/11/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved
HQ File :01/82/050/00311/AM13/	RLA File :22/21/040/00015/AM13/		Lic.No/Date:2210012770 25.04.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:45/11/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00312/AM13/	RLA File :22/21/040/00016/AM13/	Lic.No/Date:2210012772 25.04.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:46/11/82-ALC4/2012		Party Name:DSM ANTI-INFECTIVES INDIA LTD		Meet No/Date: 11/82-ALC4/2012 19.06.2012		Status:Case Approved	
HQ File :01/82/050/00313/AM13/		RLA File :22/21/040/00017/AM13/		Lic.No/Date:2210012773 25.04.2012		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route		1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg		
			2.	Formidase (Enzyme	5 gm		
			3.	Methanol	0.020 kg		
			4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg		
RA concerned may take further necessary action as per above decision of NC.							

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Case No.:47/11/82-ALC4/2012	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date: 11/82-ALC4/2012 19.06.2012	Status:Case Approved	
HQ File :01/82/050/00314/AM13/	RLA File :22/21/040/00019/AM13/	Lic.No/Date:2210012774 25.04.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 47/82 dated 21.2.2012, it was decided to ratify norms as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg.	1.	6-Amino Penicillinic Acid (6-APA)	0.568 kg
		2.	Formidase (Enzyme	5 gm
		3.	Methanol	0.020 kg
		4.	D(-)P-Hydroxy Phenyl Glycine Methylester (BB-H)	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

350	Case No.:5/11/82-ALC4/2012	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00272/AM13/	RLA File :03/94/040/00046/AM13/	Lic.No/Date:0310692023 25.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

Case No.: 6/11/82-ALC4/2012		Party Name:AVIGNON EXIM PVT.LTD.,		Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
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351	HQ File :01/82/050/00273/AM13/	RLA File :03/94/040/00021/AM13/	Lic.No/Date:0310692165 25.04.2012	Defer Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.				

352	Case No.:8/11/82-ALC4/2012	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00275/AM13/	RLA File :03/94/040/00002/AM13/	Lic.No/Date:0310692032 25.04.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

353	Case No.:32/11/82-ALC4/2012	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved										
	HQ File :01/82/050/00299/AM13/	RLA File :07/24/040/00032/AM13/	Lic.No/Date:0710087916 26.04.2012	Defer Date:										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/26//2012-Ch-III dated 19.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Gluconate – Powder</td><td>1 kg</td><td>1.</td><td>Calcium Gluconate- Cranular/Laumps</td><td>1.025 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Gluconate – Powder	1 kg	1.	Calcium Gluconate- Cranular/Laumps	1.025 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Calcium Gluconate – Powder	1 kg	1.	Calcium Gluconate- Cranular/Laumps	1.025 kg										
RA concerned may take further necessary action as per above decision of NC.														

354	Case No.:49/8/82-ALC4/2012	Party Name:QUANTUM DRUGS & CHEMICALS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00241/AM13/	RLA File :35/24/040/00001/AM13/	Lic.No/Date:3510038252 26.04.2012	Defer Date:17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

355	Case No.:33/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Added										
	HQ File :01/82/050/00300/AM13/	RLA File :07/24/040/00034/AM13/	Lic.No/Date:0710087925 27.04.2012	Defer Date:										
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Allergex 4 MG Tablets</td><td>1 kg</td><td>1.</td><td>Chlorpheniramine</td><td>241.079 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Allergex 4 MG Tablets	1 kg	1.	Chlorpheniramine	241.079 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Allergex 4 MG Tablets	1 kg	1.	Chlorpheniramine	241.079 kg										

	Chlorpheniramine Maleate 4 MG + Lactose		Maleate BP/EP/USP Lactose BP/EP/USP/PH.EUR	7090.56 kg
RA concerned may take further necessary action as per above decision of NC.				

356	Case No.:34/11/82-ALC4/2012	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00301/AM13/	RLA File :07/24/040/00031/AM13/	Lic.No/Date:0710087924 27.04.2012	Defer Date: 17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

357	Case No.:35/11/82-ALC4/2012	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00302/AM13/	RLA File :08/24/040/00010/AM13/	Lic.No/Date:081011129 27.04.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

358	Case No.:19/11/82-ALC4/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00286/AM13/	RLA File :08/24/040/00274/AM12/	Lic.No/Date:0810111329 03.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

359	Case No.:20/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00287/AM13/	RLA File :08/24/040/00039/AM13/	Lic.No/Date:0810111430 08.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

360	Case No.:21/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00288/AM13/	RLA File :08/24/040/00282/AM12/	Lic.No/Date:0810111431 08.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

361	Case No.:22/11/82-ALC4/2012	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00289/AM13/	RLA File :08/24/040/00012/AM13/	Lic.No/Date:0810111429	Defer

			08.05.2012	Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.				

362	Case No.:26/11/82-ALC4/2012	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00293/AM13/	RLA File :34/24/040/00025/AM13/	Lic.No/Date:3410034071 08.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

363	Case No.:27/11/82-ALC4/2012	Party Name: AMI LIFESCIENCES P LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM13/	RLA File :34/24/040/00027/AM13/	Lic.No/Date:3410034073 08.05.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

364	Case No.:30/11/82-ALC4/2012	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00297/AM13/	RLA File :34/24/040/00022/AM13/	Lic.No/Date:3410034090 08.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

365	Case No.:12/11/82-ALC4/2012	Party Name: V.D.H. ORGANICS PVT. LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved							
	HQ File :01/82/050/00279/AM13/	RLA File :05/24/040/00042/AM13/	Lic.No/Date:0510324306 09.05.2012	Defer Date:							
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/28//2012-Ch-III dated 05.06.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Thymol (Above 98.5% pure)</td><td>1 kg</td><td>Meta Cresol (above 98.5% pure)</td><td>0.785 kg</td></tr></table>				Export product	Exp. Qty.	Import items	Qty. allowed	Thymol (Above 98.5% pure)	1 kg	Meta Cresol (above 98.5% pure)
Export product	Exp. Qty.	Import items	Qty. allowed								
Thymol (Above 98.5% pure)	1 kg	Meta Cresol (above 98.5% pure)	0.785 kg								
RA concerned may take further necessary action as per above decision of NC.											

366	Case No.:55/11/82-ALC4/2012	Party Name: SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00322/AM13/	RLA File :04/24/040/00009/AM13/	Lic.No/Date:0410136201	Defer Date:

			09.05.2012	17.07.2012
Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.				

367	Case No.: 56/11/82-ALC4/2012	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00323/AM13/	RLA File :04/24/040/00010/AM13/	Lic.No/Date:0410136203 09.05.2012	Defer Date: 17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

368	Case No.: 57/11/82-ALC4/2012	Party Name:INTERMED,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00324/AM13/	RLA File :04/24/040/00004/AM13/	Lic.No/Date:0410136242 09.05.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

369	Case No.: 54/11/82-ALC4/2012	Party Name:STAR DRUGS & RESEARCH LABS LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00321/AM13/	RLA File :04/24/040/00020/AM13/	Lic.No/Date:0410136293 10.05.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

370	Case No.: 13/11/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00280/AM13/	RLA File :05/24/040/00045/AM13/	Lic.No/Date:0510324687 14.05.2012	Defer Date :17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

371	Case No.: 14/11/82-ALC4/2012	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00281/AM13/	RLA File :05/24/040/00043/AM13/	Lic.No/Date:0510324686 14.05.2012	Defer Date:17.07.2012
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No. 14010/28//2012-Ch-III dated 14.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Import items	Qty. allowed
	Thymol (Above 98.5% pure)	1 kg	Meta Cresol (above 98.5%)	0.785 kg

RA concerned may take further necessary action as per above decision of NC.

372	Case No.: 49/11/82-ALC4/2012	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00316/AM13/	RLA File :03/94/040/00130/AM13/	Lic.No/Date:0310696071 24.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

373	Case No.: 50/11/82-ALC4/2012	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00317/AM13/	RLA File :03/94/040/00054/AM13/	Lic.No/Date:0310696260 25.05.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of Pharmaceuticals.			

374

Case No.: 51/11/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Approved
HQ File :01/82/050/00318/AM13/	RLA File :03/95/040/00152/AM13/	Lic.No/Date:0310696440 28.05.2012	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No.14010/95//2011-Ch-III dated 23.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Exp. Qty.	Import items	Qty. allowed
Export product			
Methyl ISO Eugenol	1 kg	Clove Leaf Oil	1.51 kg
RA concerned may take further necessary action as per above decision of NC.			

375	Case No.: 52/11/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00319/AM13/	RLA File :03/95/040/00147/AM13/	Lic.No/Date:0310696444 28.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC			

376	Case No.: 53/11/82-ALC4/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status: Case Deferred
	HQ File :01/82/050/00320/AM13/	RLA File :03/95/040/00156/AM13/	Lic.No/Date:0310696668	Defer

		29.05.2012	Date:17.07.2012
Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

377	Case No.: 59/11/82-ALC4/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00326/AM13/	RLA File :03/94/040/00027/AM13/	Lic.No/Date:0310697012 31.05.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC.			

378	Case No.: 60/11/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00327/AM13/	RLA File :31/83/040/00048/AM13/	Lic.No/Date:3110054594 04.06.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Deptt. of C&PC			

379	Case No.: 61/11/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00328/AM13/	RLA File :03/94/040/00162/AM13/	Lic.No/Date:0310697570 06.06.2012	Defer Date:17.07.2012
	Decision : Committee decided to defer case for 17.07.2012 for comments of Department of C & PC.			

380	Case No.:62/11/82-ALC4/2012	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Approved							
	HQ File :01/82/050/00329/AM13/	RLA File :03/95/040/00171/AM13/	Lic.No/Date:0310697673 06.06.2012	Defer Date:							
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Deptt of C&PC vide their U.O.No.14010/95//2011-Ch-III dated 23.05.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table><tr><td>Export product</td><td>Exp. Qty.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Methyl ISO Eugenol</td><td>1 kg</td><td>Clove Leaf Oil</td><td>1.51 kg</td></tr></table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Import items	Qty. allowed	Methyl ISO Eugenol	1 kg	Clove Leaf Oil
Export product	Exp. Qty.	Import items	Qty. allowed								
Methyl ISO Eugenol	1 kg	Clove Leaf Oil	1.51 kg								

381	Case No.: 63/11/82-ALC4/2012	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:11/82-ALC4/2012 19.06.2012	Status:Case Deferred
	HQ File :01/82/050/00330/AM13/	RLA File :03/94/040/00185/AM13/	Lic.No/Date:0310697829 07.06.2012	Defer Date:17.07.2012
	Decision : It was decided to defer the case for 17.07.2012 for comments of Department of C & PC.			

Date:03.07..2012

Place:New Delhi

Lalita Maini

Foreign Trade Development Officer